

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1) and 15 of the National Green
Tribunal Act 2010)

ORIGINAL APPLICATION NO. 83 OF 2025

IN THE MATTER OF:

SATAM PATNAIK

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

INDEX

S. No	Description Of Documents	Page No.
1.	Synopsis and List of Dates	1 - 7
2.	Application under Section- 18(1) read with Section- 14(1) and 15 of the National Green Tribunal Act, 2010 along with the Affidavit	8 - 27
3.	Annexure - 1 (colly.) The copies of the representations dated 10.04.2024, 09.05.2024, 27.05.2024 & 24.06.2024 to D.M and Collector, Angul Odisha	28 - 42
4.	Annexure - 2 (colly.) The copies of the RTI application dated 08.05.2024 along with the reply to the RTI dated 13.06.2024	43 - 82
5.	Annexure - 3	83 - 84

	The copy of the representation dated 25.06.2024, to the Sarpanch, Badakerjang GP, Angul, Odisha	
6.	Annexure - 4 (colly.) The copies of the letter dated 22.07.2024, 31.07.2024 & 28.08.2024 sent to the concerned authorities	85 - 87
7.	Annexure - 5 The copy of the representation dated 28.10.2024 to the Additional Chief Secretary, Steel & Mines Department, Government of Odisha	88 - 91
8.	Annexure - 6 (colly.) The copies of the letter dated 02.11.2024 & 11.11.2024 sent by Steel & Mines Department Deputies	92 - 97
9.	Annexure - 7 (colly.) The copies of the letters dated 13.11.2024, 18.11.2024 & 30.11.2024 between the concerned officials	98 - 101
10.	Annexure - 8 The copy of the RTI application dated 09.12.2024	102 - 103
11.	Annexure - 9 (colly.) The copy of the correspondence dtd. 24.12.2024 received from Director, Minor Minerals along with inquiry report and the correspondence dated 27.12.2024 issued to Respondent No. 2-JSPL	104 - 109
13.	Annexure - 10 The copy of the RTI reply dated 10.1.2025 from the Office of The Deputy Director Mines, Talcher Circle, Angul	110 - 111

14.	Vakalatnama	112-113
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THROUGH



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DATE: 07.04.2025

SYNOPSIS

The present application has been filed by the Applicant, Satam Patnaik concerning the illegal and unauthorized mining activities carried out by Respondent No. 2- JSPL (Jindal Steel & Power Limited) in the Jamunda Jungle Mines, situated in Jamunda Jungle Revenue Village, under Badakerjang Gram Panchayat, Banarpal Tehsil, Angul District, Odisha.

That the hill area, known as Chota Pahada, was previously utilized as a stone mine but was closed in 2009 due to public opposition over air and noise pollution. However, in 2024, Respondent No. 2 was granted a mining lease for the same area, designated as Jamunda Jungle Quarry No.1 (New), without prior notice to the local villagers, Gram Panchayat, or the mandatory public hearing. The Applicant became aware of the lease only upon observing Respondent No. 2 employees conducting surveys and demarcating the site for mining activities in April 2024. The said mining lease was awarded to Respondent No. 2 in violation of due process, lacking essential approvals, including the District Survey Report (DSR), Environmental Clearance (EC), Mining Plan, and Forest Clearance. Additionally, Respondent No. 2, in collusion with government officials, has contravened multiple environmental, mining, and revenue laws by acquiring a 10.36-acre mining lease for Chota Pahada without public consultation, thereby undermining transparency and public participation.

Despite repeated petitions to government authorities since 10.04.2024 and official findings confirming violations, no action has been taken by the Odisha State Government or the Ministry of Environment, Forest and Climate Change (MoEFCC) against the illegal activities of Respondent No. 2.

The Applicant, therefore, has been compelled to file the present case on 07.04.2025, challenging the blatant violations of the Forest Conservation Act, 1980, as well as applicable environmental and mining laws by Respondent No. 2 in Jamunda Jungle Mines, Angul.

LIST OF DATES

Date	Particulars
10.04.2024	Representation made to D.M and Collector, Angul Odisha regarding the illegal and unfair means adopted to grant lease of a hill area i.e. Jamunda Jungle Chota Pahada situated in Jamunda Jungle village area under Badkerjang G.P. in favour of Respondent No. 2- JSPL (Jindal Steel and Power Limited). Further, the representation also asked the concerned authorities to conduct high level enquiry of the respective dispute and prayed for other reliefs
08.05.2024	RTI Application filed by the Applicant seeking information from

	the Office of Tehsildar, Banarpal Tehsil, Angul regarding the detailed case records including map & land plan of the affected hill area, Forest clearance report, DSR Approval copy etc.
09.05.2024	Follow - up representation made to D.M and Collector, Angul Odisha regarding no action taken till date on public objection sent, for the illegal and unfair means adopted to grant lease of a hill area i.e. Jamunda Jungle Chota Pahada situated in Jamunda Jungle village area under Badkerjang G.P. in favour of Respondent No. 2 company
27.05.2024	Follow - up representation made to D.M and Collector, Angul Odisha regarding no action taken till date on public objection sent, for the illegal and unfair means adopted to grant lease of a hill area i.e. Jamunda Jungle Chota Pahada situated in Jamunda Jungle village area under Badakerjang G.P. in favour of Respondent No. 2 company
13.06.2024	RTI reply letter from the Office of Tahsildar, Banarpal with reference to RTI application dated 08.05.2024 made by Applicant
24.06.2024	Follow - up representation made to D.M and Collector, Angul

	Odisha regarding no action taken till date on public objection sent, for the illegal and unfair means adopted to grant lease of a hill area i.e. Jamunda Jungle Chota Pahada situated in Jamunda Jungle village area under Badkerjang G.P. in favour of Respondent No. 2 company
25.06.2024	Representation made to the Sarpanch, Badakerjang GP, Angul, Odisha requesting for enquiry & re-assessment of R.I Report of Jamunda Jungle Pahada (Quarry No.1) based on public objection/grievance
22.07.2024	Letter from Sarpanch, Badakerjang GP, Angul, Odisha to Tehsildar, Banarpal, Angul asking for an updated RI report on the enlisted issues of Jamunda Jungle Mines with reference to the grievance received from the villagers
31.07.2024	Letter from Revenue Officer, Badkerjang to the Tehsildar, Banarpal enclosing the Inquiry report containing the details sought by the Sarpanch, Badakerjang GP, Angul
28.08.2024	Letter from Tahsildar, Banarpal to Sarpanch, Badakerjang GP, Angul enclosing/ forwarding the concerned Report of RI Badakerjang

28.10.2024	Representation made to the Add. Chief Secretary, Steel & Mines Department, Govt of Odisha regarding the Mining Scam in Jamunda Jungle Stone Mines by Respondent No. 2- JSPL Angul, findings From RI Report dated 31.07.2024 and fake & manipulated Assessment By office of the DDM, Talcher Circle
02.11.2024	Letter from Deputy Secretary to Government of Odisha to the Director, Minor Minerals, Odisha, the Collector & DM, Angul, referring to the email dtd. 28.10.2024 of the Applicant w.r.t to the mining scam, directing them to enquire into the matter & take necessary steps as per rules to redress the petitioner's grievance and submit compliance/ action taken report to the Department
11.11.2024	Letter from Deputy Director (Tech-Geology) to the Mining Officer, Angul Circle, referring to the email dtd. 28.10.2024 of the Applicant w.r.t to the mining scam, and directing the concerned Officer to enquire into the matter & take necessary steps as per rules and submit compliance/ action taken report to the Department
13.11.2024	Letter from Mining Officer, Minor Mineral, Angul to Deputy Director of Mines, Talcher Circle, Angul, referring to letters dated 02.11.2024 & 11.11.2024, proposing for a committee

	formation regarding quantity reassessment of total area of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle
18.11.2024	Letter from Deputy Director of Mines, Talcher Circle, Angul to Mining Officer, Minor Mineral, Angul requesting for requisite information for formation of the aforesaid committee to comply with the grievance dated 28.10.2024 by the Applicant regarding mining scam of Jamunda Jungle by JSPL & JSOL
30.11.2024	Letter from Deputy Director of Mines, Talcher Circle, Angul to DFO, Angul/Tahsildar, Banarpal informing them that a joint inquiry is schedule to be conducted on 10.12.2024 at 11:00 AM for quantity assessment of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle
09.12.2024	RTI Application filed by the Applicant seeking information from the Office of DDM, Talcher, Angul regarding the action taken reports with reference to the letters dated 02.11.2024 & 11.11.2024. Further, asking for correspondences issued to the concerned government officials and Respondent No. 2- JSPL with respect to the Jamunda mining scam and their relevant replies

24.12.2024	Letter from Director, Minor Minerals to DDM, Talcher & MO, Angul submitting the inquiry report on allegation filed by the Applicant against JSPL & JSOL under Chhendiapada Tehsil, Banarpal Tehsil
27.12.2024	Letter from Office of Deputy Director of Mines, Talcher Circle to Vice President, Project Jindal Steel Plant, directing him to submitting the necessary documents
10.01.2025	<p>Letter of reply from the Office of The Deputy Director Mines, Talcher Circle, Angul, regarding the RTI application filed by the Applicant dated 09.12.2024 informing the Applicant of the following action taken:</p> <ul style="list-style-type: none">• Formation of Committee regarding quantity assessment of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle• Joint field visit conducted on 10.12.2024, pursuant to which both JSPL and concerned revenue officer has been asked to submit the necessary documentation, however, the same was not provided by the respective authorities

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1) and 15 of the National Green
Tribunal Act 2010)

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF:

1. **Satam Patnaik, C/O: Shri Bala Krushna Pattanaik Trust**

6th Lane, Amalapada, Angul-759122

Email- satam.patnaik@gmail.com

...APPLICANT

VERSUS

1. **State of Odisha through Chief Secretary of Odisha**

LokaSeva Bhawan, Bhubaneswar- 751001

Email- csori@nic.in

2. **ED & Plant Head, Jindal Steel and Power Ltd.**

Jindal Steel & Power, Chhendipada Road, SH-63,

PO- Jindal Nagar, District – Angul, Odisha – 759111, India

Email- pankaj.malhan@jindalsteel.com

3. **District Collector, Angul**

At/Po/Dist- Angul, Odisha- 752001

Email- dm-angul@nic.in

4. **The Additional Chief Secretary Steel & Mines Department,**

Govt of Odisha

Steel and Mines Department, Government of Odisha,

Loka Seva Bhawan, Bhubaneswar, District-Khordha,

Odisha, PIN-751001

Email- dsmsec.or@nic.in

5. **Office of the Sarpanch, Badakerjang Gram Panchayat**

At/Po-Badakerjang, Dist- Angul, Pin-759143 (Odisha)

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6. **Deputy Director of Mines, Talcher Circle, Talcher**

Dy. Director Mines, Hatatota, Talcher 759100

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7. **Director, Directorate of Minor Minerals,**

Steel & Mines Department, Govt of Odisha.

Email- dirmms-rev@gov.in

8. **DFO, Angul Division, Angul, Odisha**

Email- dfoangul@gmail.com

9. **Tahsildar**

Tahsil Office, Banarpal,

Angul, Odisha-759128

Email: taha.bana-od@nic.in

10. Chief General Manager (Land)

IDCO, IDCO Tower, Janpath,

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...RESPONDENTS

Application under Section- 18(1) read with Section- 14(1) and 15 of the National Green Tribunal Act, 2010

- I. The address of the Applicant is given above for the service of notice of this Application.
- II. The addresses of the Respondents are given above for the service of notices of this Application.
- III. The Present Application challenges the illegal and unauthorized mining activities carried out by JSPL (Jindal Steel & Power Limited) in the Jamunda Jungle Mines, situated in Jamunda Jungle Revenue Village, under Badakerjang Gram Panchayat, Banarpal Tehsil, Angul District, Odisha.

MOST RESPECTFULLY SHOWETH:

1. That a hill area known as "Chota Pahada," measuring approximately 10.36 acres, situated in Khata No. 01, Plot No. 763/1, within the territorial limits of Jamunda Jungle Revenue Village, under Badakerjang Gram Panchayat

(GP), Banarpal Tehsil, Angul District, Odisha. was previously utilized for stone mining but was decommissioned in 2009 following public objections citing severe air and noise pollution.

2. That it is highlighted that the villagers of Badkerjang Gram Panchayat rely on the hill area for livestock grazing and medicinal plants for veterinary needs. The land is adjacent to the PWD road connecting Badkerjang to Jamunda Jungle, Jamunda, and Jarada villages, leading to NH-55. With much of the agricultural and Government land already acquired, the local community depends on this remaining Government land for their daily subsistence and livelihood needs. Any industrial activity in this area would disrupt their access to essential resources.
3. That in the first week of April 2024, the villagers, along with the Applicant, became aware of a lease granted for the affected hill area when a group of individuals, identifying themselves as employees of Respondent No. 2 - JSPL, arrived at the site and commenced survey and demarcation activities of the hill area. The said activities were undertaken for the purpose of establishing a stone quarry and installing large crusher machines at the site, without any prior intimation to or consultation with the affected villagers.
4. That upon further inquiry with the local Revenue Office, it came to the knowledge of the Applicant that in the year 2024, a mining lease for the affected hill area was granted to Respondent No. 2, designated as "Jamunda Jungle Quarry No.1 (New),"

5. That it is submitted that the villagers and the Gram Panchayat were unable to raise any objections prior to the grant of the mining lease, as the District Administration failed to issue any official notification, including a government notice, gram panchayat notice, or public notice to the villagers, before executing the lease in favour of Respondent No. 2. That this lack of due process and transparency is in violation of the principles of natural justice and the statutory requirements governing public participation in environmental and mining-related decisions.
6. It is submitted that observing the several gross violations committed by the Respondent No. 2 and inaction and failure to initiate strict inquiry against the Respondent No. 2 by the concerned Respondents, Applicant filed several representations dated 10.04.2024, 09.05.2024, 27.05.2024 & 24.06.2024 to D.M and Collector, Angul Odisha regarding the illegal and unfair means adopted to grant lease of a hill area i.e. Jamunda Jungle Chota Pahada situated in Jamunda Jungle village area under Badkerjang G.P. in favour of Respondent No. 2. Further, the respective representations also asked the concerned authorities to conduct high level enquiry of the respective dispute and prayed for other reliefs. The copies of the representations dated 10.04.2024, 09.05.2024, 27.05.2024 & 24.06.2024 to D.M and Collector, Angul Odisha are marked and annexed herewith as **Annexure - 1 (colly.)**.

7. Additionally, on 08.05.2024, the Applicant filed a RTI application seeking information from the Office of Tehsildar, Banarpal Tehsil, Angul regarding the detailed case records including map & land plan of the affected hill area, Forest clearance report, DSR Approval copy etc. Consequently, the respective RTI application was replied vide letter dated 13.06.2024, from the Office of Tahsildar, Banarpal. The following table illustrates the information sought by the Applicant in his RTI and the details provided by the Office of Tehsildar.

S.No.	Details sought by the Applicant	Details provided by the Office of the Tehsildar as per the information received from D.A Touzi
1.	Detailed case record including land map & land plan of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul handed over to JSPL	Photocopy of the entire case record is enclosed
2.	Forest Clearance Report of Khata No.1, Plot No.763, Area:10,36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul.	Not Available
3.	DSR Approval Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul.	Not Available
4.	Environment Clerance Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle	Not Available

	Revenue Village, Banarpal Tehsil, Angul	
5.	Mining Plan Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul	Not Available
6.	Royalty Calculation & Assessment of Detailed Survey Report by Mining Office of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul	Available in the xerox copy of the case record
7.	DGPS Coordinate details of (Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul	Not Available
8.	Hal & Savin land record of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul.	Not available in this section. It may be obtained from the record room of this office

That it is evident from the aforementioned table that the mining lease in question was granted to Respondent No. 2 in clear contravention of mandatory statutory requirements, including but not limited to the absence of the Forest Clearance Report, District Survey Report (DSR) approval, Environmental Clearance (EC), approved Mining Plan, and DGPS coordinate details. The failure to comply with these essential legal prerequisites renders the grant of the lease unlawful and violative of the established regulatory framework governing mining operations. The copies of the RTI application dated 08.05.2024 along with the reply to the RTI

dated 13.06.2024 are marked and annexed herewith as **Annexure - 2 (colly.)**.

8. That the Applicant vide representation dated 25.06.2024, to the Sarpanch, Badakerjang GP, Angul, Odisha requested for an enquiry & re-assessment of R.I Report of Jamunda Jungle Pahada (Quarry No.1) based on public objection/grievance, after observing irregularities in the RI Report provided in the case record through the aforementioned RTI application. The copy of the representation dated 25.06.2024, to the Sarpanch, Badakerjang GP, Angul, Odisha is marked and annexed herewith as **Annexure - 3**.
9. Consequently, a letter dated 22.07.2024 was issued by the Sarpanch, Badakerjang Gram Panchayat, Angul, Odisha, to the Tehsildar, Banarpal, Angul, asking for an updated RI report on the enlisted issues of Jamunda Jungle Mines with reference to the aforementioned grievance received from the villagers. In response, the Revenue Officer, Badakerjang, vide letter dated 31.07.2024, forwarded the requisite Inquiry Report to the Tehsildar, Banarpal, enclosing the relevant details as sought by the Sarpanch. Subsequently, the Tehsildar, Banarpal, vide letter dated 28.08.2024, transmitted the aforementioned RI Report to the Sarpanch, Badakerjang Gram Panchayat, Angul, for necessary action. The copies of the letter dated 22.07.2024, 31.07.2024 & 28.08.2024 sent to the concerned authorities are marked and annexed herewith as **Annexure - 4 (colly.)**.

10. That pursuant to the updated RI Report received from the Sarpanch, Badakerjang Gram Panchayat, Angul, Odisha and the previous case record provided by D.A Touzi, following gross irregularities were noticed between the two reports:

S. No.	RI Report dated 05.02.2015	RI Report dated 31.07.2024
1.	All the mining points are situated in a distance from more than 1000 mtrs. from any habitat or school/ colleges	
2.	No temple or historical monuments exist near the site	One religious place (Matha) is situated at an approximate distance of 250m from the said mountain
3.	The sources have approach road facility	The Majhika- Tukuda road is present beside the said mountain at an approximate distance of 150m
4.	There is no tree growth over the said plot	
5.	The source is free from encroachment	

It is imperative to highlight that in the year 2015, the long-term lease of Jamunda Jungle Stone Quarry No. 1 (NEW) was considered for a period of five years (2015-16 to 2019-20) based on the report dated 05.02.2015 submitted by the then Revenue Inspector (RI), Tubey. However, the updated RI Report submitted by the Tehsildar, Banarpal, has brought to light certain irregularities in the 2015 report. It indicates that the report

submitted by RI-Tubey was in clear deviation from the provisions of the Orissa Land Reforms Act, 1960, thereby reflecting undue favouritism and mala fide intent on the part of the concerned officials towards Respondent No. 2.

The Orissa Land Reforms Act, 1960, unequivocally stipulates that no lease for mining purposes shall be granted in areas where there exists a human settlement, public road, temple, or grown-up trees within a 1000-metre radius of the proposed mining site. The updated RI Report reveals the following critical facts which were misrepresented or concealed in the 2015 report:

- a) The only temple in the area, along with the *Hindu Sanatan Matha* of the region, is located at the foothills, merely 250 metres from the mining points.
- b) There is no dedicated transport road available in proximity to the mines for carrying out mining activities. However, the only existing road, a Public Works Department (PWD) road connecting Jamunda Jungle to Badakerjang, passes through the proposed mining area within a distance of 150 metres from the mining points. This PWD road serves as the only link connecting State Highway 63 (SH-63) to National Highway 55 (NH-55) and is a crucial route facilitating connectivity between five Gram Panchayats and nine villages to NH-55.

Further, as per the current status of the affected area, following other factors are also present and needs to be taken into account:

- c) The human settlement of Naik Sahi is in close proximity to the mining points, situated at a distance of less than 200 metres.
- d) The area under consideration hosts a significant number of fully grown trees, exceeding 5,000 in count.
- e) A substantial portion of both private and government land in the village area has already been acquired for industrial purposes. As a result, landless individuals and marginal landholders, possessing significantly less than the nominal landholding capacity, are engaged in the cultivation of *Rabi* crops in and around the hill area. The cultivated land, spanning approximately 8 acres, has attained agricultural utility, serving as a vital source of livelihood for the local population.

The above facts, which were either deliberately concealed or misrepresented in the 2015 report, suggest that the field inspection report prepared by RI-Tubey was fabricated and manipulated to favour Respondent No. 2, thereby amounting to tampering with government records through the alteration and concealment of material facts.

Furthermore, such fraudulent actions were committed under the administrative control of the then Tehsildar, Banarpal, and the Sub-Collector, Angul, in blatant violation of established legal provisions,

thereby warranting strict scrutiny and appropriate legal action against the erring officials.

11. That, in light of the aforementioned circumstances, the Applicant submitted a formal representation dated 28.10.2024 to the Additional Chief Secretary, Steel & Mines Department, Government of Odisha, bringing to attention the mining irregularities and fraudulent activities concerning the Jamunda Jungle Stone Mines perpetrated by Respondent No. 2. The Representation specifically highlighted the findings of the updated Revenue Inspector (RI) Report dated 31.07.2024, which exposed the irregularities in the 2015 assessment, as well as the fabrication and manipulation of records by the office of the Deputy Director of Mines (DDM), Talcher Circle, during the respective period. The Applicant, therefore, sought necessary action against the concerned officials and the parties involved in the mining scam to uphold the principles of transparency, legality, and public interest. The copy of the representation dated 28.10.2024 to the Additional Chief Secretary, Steel & Mines Department, Government of Odisha is marked and annexed herewith as **Annexure - 5**.

12. Subsequently, letters dated 02.11.2024 was sent by the Deputy Secretary to Government of Odisha to the Director, Minor Minerals, Odisha, the Collector & DM, Angul and letter dated 11.11.2024 was sent by the Deputy Director (Tech-Geology) to the Mining Officer, Angul Circle, referring to

the email dtd. 28.10.2024 of the Applicant w.r.t to the mining scam, directing them to enquire into the matter & take necessary steps as per rules to redress the Applicant's grievance and submit compliance/ action taken report to the Department. The copies of the letter dated 02.11.2024 & 11.11.2024 sent by Steel & Mines Department Deputies are marked and annexed as **Annexure - 6 (colly.)**

13. That pursuant to the aforementioned letters by the Steel & Mines Department, the Mining officer vide letter dated 13.11.2024, proposed Deputy Director of Mines, Talcher Circle, Angul, for a committee formation regarding quantity reassessment of total area of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle. Consequently, the Deputy Director, Talcher Circle, requested for requisite information for formation of the aforesaid committee from the Mining Officer and accordingly, vide letter dated 30.11.2024, it was informed that a joint inquiry got scheduled on 10.12.2024 at 11:00 AM for quantity assessment of the affected hill area. The copies of the letters dated 13.11.2024, 18.11.2024 & 30.11.2024 between the concerned officials are marked and annexed herewith as **Annexure - 7 (colly.)**.

14. That subsequently, the Applicant vide RTI Application dated 09.12.2024 sought information from the Office of DDM, Talcher, Angul regarding the action taken reports with reference to the letters dated 02.11.2024 & 11.11.2024. Further, he asked for correspondences issued to the concerned

government officials and Respondent No. 2- JSPL with respect to the Jamunda mining scam and their relevant replies to them. The copy of the RTI application dated 09.12.2024 is marked and annexed herewith as **Annexure - 8.**

15. That pursuant to the aforementioned RTI, a correspondence was received from Director, Minor Minerals to DDM, Talcher & MO, Angul vide letter dated 24.12.2024 wherein he has enclosed the inquiry report on allegation filed by the Applicant against JSPL & JSOL under Chhendiapada Tehsil, Banarpal Tehsil. Further, in accordance with the inquiry report, a correspondence was also issued vide letter dated 27.12.2024 from Office of Deputy Director of Mines, Talcher Circle to Vice President, Project Jindal Steel Plant, directing him to submitting the following documents:

- a) Supporting Documents for the extraction being carried out on over a rocky hill in the plant area of JSPL & JSOL
- b) As various Civil Construction works is being carried out inside plant premises. Kindly provide details of the ongoing project with all the statutory documents with respect to it
- c) Kindly provide valid E-transit pass of the sand stored near the construction site (approx.800 cum of sand). In addition to, details of E -transit pass against the procurement of sands in other projects and any royalties paid against them

d) Kindly take matter as positively as any violation of OMMC Rule 2016 will lead to lawful action against the Defaulters

The copy of the correspondence dtd. 24.12.2024 received from Director, Minor Minerals along with inquiry report and the correspondence dated 27.12.2024 issued to Respondent No. 2-JSPL are marked and annexed as **Annexure - 9 (colly.)**.

16. Accordingly, vide letter dated 10.01.2025, Applicant received a reply from the Office of The Deputy Director Mines, Talcher Circle, Angul, regarding the RTI application filed by him dated 09.12.2024 informing him of the following action taken pursuant to the letter dated 11.11.2024, sent by the Deputy Director (Tech-Geology) to the Mining Officer, Angul Circle, referring to the email dtd. 28.10.2024 of the Applicant w.r.t to the Jamunda mining scam:

- a) Formation of Committee regarding quantity assessment of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle
- b) Joint field visit conducted on 10.12.2024, pursuant to which both Respondent No. 2- JSPL and concerned revenue officer has been asked to submit the necessary documentation, however, the same was not provided by the respective authorities.

The copy of the RTI reply dated 10.01.2025 from the Office of The Deputy Director Mines, Talcher Circle, Angul is marked and annexed herewith as **Annexure - 10**.

17. Therefore, in view of the aforementioned facts and circumstances, including but not limited to the deliberate inaction and dereliction of duty by the concerned government officials, the blatant violations of environmental and mining laws by Respondent No. 2, and the fraudulent manipulation of official records to facilitate unlawful mining activities, the Applicant has been left with no alternative but to invoke the jurisdiction of this Hon'ble Tribunal by filing the present application. The Applicant seeks appropriate legal and remedial measures to address the grave irregularities, ensure strict compliance with statutory provisions, and uphold the rule of law in the interest of justice and public welfare.

GROUND

That the Applicant is relying on the following grounds to invoke the jurisdiction of the Hon'ble Tribunal and seek immediate relief to stay the further illegal and unauthorized mining activities carried out by Respondent No. 2- JSPL in the Jamunda Jungle Mines, situated in Jamunda Jungle Revenue Village, under Badakerjang Gram Panchayat, Banarpal Tehsil, Angul District, Odisha:

- i. That the grant of the mining lease violates statutory restrictions under the Orissa Land Reforms Act, 1960, which prohibit leases near human settlements, public roads, temples, and forested areas.
- ii. That the mining operations violate the Environment (Protection) Act, 1986, and the Forest Conservation Act, 1980, as no proper

environmental clearance was obtained despite large-scale deforestation and ecological damage.

- iii. That the lease was granted based on manipulated records, in contravention of the Mines and Minerals (Development and Regulation) Act, 1957, which prohibits unauthorized mining.
- iv. That the misrepresentation of facts and tampering with official records amount to offenses under the BNS
- v. That the failure of government officials to prevent illegal mining despite clear violations constitutes gross negligence, warranting legal and disciplinary action.

LIMITATION

That there exists a subsisting cause of action in the present matter, as no action has been initiated against Respondent No.2 till date. Furthermore, the illegal and unauthorized mining activities are still being carried out by Respondent No. 2 in the Jamunda Jungle Mines. The present Application has been filed within the period of limitation from the date on which the cause of action initially arose, i.e., 10/04/2024, and since the said cause of action is continuous in nature, the Application is not barred by limitation.

PRAYER

In light of the present facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be please to:

- i. Direct the Respondent Nos. 1 & 3-10 for cancellation of the illegal lease granted to Respondent No. 2 w.r.t Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarpal Tehsil, Angul
- ii. Direct the authorised Respondents to initiate legal and disciplinary action against the erring officials responsible for the fraudulent assessment and unauthorized mining activities
- iii. Direct the Respondent Nos. 1 & 3-10 to restore the affected hill area and imposition of environmental compensation for the damage caused
- iv. Any other relief deemed just and proper in the interest of justice.

THROUGH



SUNIL J. MATHEWS

Shanti Kunj, Link Road

Cuttack- 753001

(M) 9311567212

Email: sjmathews@gmail.com

PLACE: BHUBANESWAR

DATE: 07.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1) and 15 of the National Green
Tribunal Act 2010)

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF:

SATAM PATNAIK

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

AFFIDAVIT

Affidavit NO. 7091 /2025
Dated..... 7/11 /20 25

Satam Patnaik S/o Purusottam Patnaik aged about 45 years, At/ Po- 6th Lane,
Amlapada, Dist.- Angul, Odisha -759122 do hereby solemnly affirm and state as
under:

1. That I am the Applicant in the present case and Deponent in the present Affidavit, hence, I am competent to swear this Affidavit.
2. That I have read over the contents of the accompanying Application and the same is true and correct and is drafted on my instruction.

Satam Patnaik

DEPONENT



Am. 26
**NOTARY
ANGUL**

VERIFICATION

Verified on this 7th April, 2025, that the contents of the above Affidavit are true and correct, and nothing material has been concealed therefrom, nor any part of it is false.

7.4.25
NOTARY
ANGUL

Satish Patraik

DEPONENT

IDENTIFIED BY

7.4.25
ADVOCATE



Affidavit No. 7051/2025
dated this 7th day of April 2025
The above named deponent having been identified by Sri. A. Das
.....Advocate, Angul
solemnly affirmed before me this
the 7th day of April
2025 A.M./P.M. In
the court premises that the contents
of this affidavit true to the best of
his/her knowledge.

7.4.25
ROHITA KUMAR BEHERA
NOTARY
ANGUL, ODISHA
Regd. No- ON 09- 2002
Cell- 9439737149

Date: 10-04-2024

To,
The DM & Collector
Angul, Odisha



Subject: Objection regarding the illegal and unfair means adopted to grant lease of a hill area covering around 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company

Respected Sir,

There is a hill (Chota Pahada) area of around 10.36 Acres in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul.

We came to know from your Revenue office that, recently that hill area has been granted to JSPL on lease.

There was a stone mine (named as Jamunda Jungle Stone Mines) in that hill area earlier but due to public demand and objection, that stone mining was stopped since last many years.

People of Badkerjang G.P. depends on that hill area for medicinal plant for veterinary requirements and cow grazing. This patch of land is close/adjacent to PWD public road going from Badkerjang to Jamunda Jungle, Jamunda and Jarada villages, which is connecting to NH-55. Since large extent of our agricultural land and Govt. land have been acquired, we panchayat people are depended on this patch of Govt. land for our day to day requirements.

Panchayat people could not object to this lease matter because office of your good self have not issued any public notice.

- We are requesting office of your good self to conduct a high level enquiry and serve us Status of DSR (District Survey Report), EC (Environment Clearance), Mining Plan, Public Hearing Report, Forest Clearance Report of Jamunda Jungle (Khata No.1, Plot No.763/1, Kissam- Parbat) as we have found unfair means adopted to grant this lease.
- We are also requesting your good self to let us know what evaluation method has been adopted by the Dy. Director Mines (DDM) to grant/approve Jamunda Jungle lease to IDCO/JSPL.
- Public auction of Jamunda Jungle Mines have not been done since 2015 till date, which caused huge loss of revenue to the Govt.
- Reason of lease given to JSPL of a running mines. Request to share motive for giving lease and also, request to share project report of that particular mines area (10,36 acres).

Please treat this letter as public grievance and public objection for the illegal and unfair means adopted to grant lease of a hill area covering about 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company by suppressing facts to the general public.

Our Prayer:

Based on the above facts, we urge you upon to stop further processing of any land related matter of that hill area.

We are also requesting to cancel the lease and initiate public auction with current price by following all processes and modalities as per Mining Act.

Looking forward for faster and positive response to protect rights of public, to protect national asset (minor minerals) and to act as per Law of The Land.

Thanking You,

Yours's Faithfully

Satam Patnaik

Satam Patnaik
Core Committee Member
Village Committee
Badakerjang
Angul
Odisha
M: 8527070196

Manamohan Sahu

**President
Badakerjang Village Committee
Angul**

Lambodar Bahera

**Secretary
Badakerjang Village Committee
Angul**

Copy To:

- 1- The Governor, Odisha
- 2- The CM, Odisha
- 3- The Chairman-5T, Odisha
- 4- The Secretary Steel & Mines, Odisha
- 5- The Director Mines, Odisha
- 6- The Dy. Director Mines, Talcher Circle, Angul, Odisha
- 7- The CGM(Land), IDCO, Bhubaneswar, Odisha
- 7- The RDC, Sambalpur, Odisha
- 8- The Chief Secretary, Odisha
- ~~9- The ADM(Revenue), Angul, Odisha~~
- 10- The Sub-Collector, Angul, Odisha
- 11- The Tehsildar, Banarpal, Angul, Odisha
- 12- The SP, Angul, Odisha
- 13- The SDPO, Angul, Odisha
- 14- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 15- The DFO, Angul Division, Angul, Odisha
- 16- The RCCF, Angul, Odisha
- 17- The ED & Plant Head, JSPL, Angul, Odisha
- 18- The Chairman, JSPL, Angul, Odisha
- 19- The Sarpanch, Badakerjang GP, Angul, Odisha
- 20- The President, Village Committee, Badakerjang, Angul, Odisha
- 21- The President, Jamunda Jungle, Angul, Odisha

1. Ashok Kumar Pradhan

2. Aniya Ranjan Pattanayak

3. Jalandar Sahu

4. ବିନୟ ପାଣି

5. ପ୍ରମୋଦ ପାଣି

6. ବିନୟ ପାଣି

7. Saini Pradhan

8. Durga Khansari

9. Gitesh Ch. Biswal

9777168161

10. Prantap Sahu

11. Anshu Sahu

9938640594
9556883327

ବିନୟ ପାଣି

Bidhan Chandra Sahu

9938320168

ବିନୟ ପାଣି

Birabans Sahu

9938253280

ବିନୟ ପାଣି

Pradip Sahu

9921960805

ବିନୟ ପାଣି

ବିନୟ ପାଣି

ବିନୟ ପାଣି

Chandray Sahu Sahu

- 977782316

ବିନୟ ପାଣି

9937719569

ବିନୟ ପାଣି

श्रीमती प्रियंका

Akhil Sehra

Darabandhu Sehra

Prasanna K. Sehra 8018685898

प्रियंका काश्यप

9556440581

राजेश्वर प्रकाश - 7873261336

Kshirod K. Raul. 7077935079

श्रीमती प्रियंका

Jelanda Sehra . 8984186518

श्रीमती प्रियंका 9178271320

श्रीमती प्रियंका

9178271334

Saandam Poatham - 9938822531
Deepak Raw - 8456889166

ଦାଶରାଜ ରାଓ

Debahari Sahu 9668334104

ସୁନୀଲ କୁମାର

Ashok Kumar Pradhan

Aniya Ranjan Patnaik

Kalandi Sahu

Bhikari Sahu

Prasanna Sahu

Biranchi Roul

Sunil Pradhan

Duryodhan Sahu

Girish Ch. Biswal 9777168161

Pratap Sahu 9938640564

Akash Sahu 9556808389

Murai Sahu

Bidhubhusan Sahu 9938330168

Sartuka Sahu

Birabar Sahu 9438253280

Pada Sahu

Pradeep Ku. Sahu 7327960805

Goura Sahu

Pintu Sahu

Dolagovinda Roul 9777828318

Chandra Sourava Sahu

Ramesh Pradhan 9937719569

Bhimsen Sahu

Akhila Sahu

Dukhabandhu Sahu

Prasanna Ku Sahoo 8018685898

Pradeep Nayak 9556490581

Ganeswar Pradhan 7873261336

Kshirod Ku. Roul 7077935079

Bhagaban Sahu

Kalandi Sahu 8984186518

Duryodhan Sahu 9178271320

Dullabaha Sahu 9178271334

Sanatan Pradhan	9938827531
Deepak Roul	8456889166
Damodar Sahu	
Debahari Sahu	9668334104
Chabi Sahu	

Date: 09-05-2024

To,

The DM & Collector
Angul, Odisha

Subject: No action till date on public objection for the illegal and unfair means adopted to grant lease of a hill area covering around 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company

Respected Sir,

This is in reference to our petition dated, 10th April'24(attached herewith), please find details for your kind perusal and necessary action.

There is a hill (Chota Pahada) area of about 10.36 Acres in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul. We came to know from your Revenue office that lease of that hill area has been granted to JSPL recently. Earlier, there was a stone mine (named as Jamunda Jungle Stone Mines) in that hill area but due to public demand and objections, that stone mining was stopped since last many years.

People of Badkerjang G.P. depends on that hill area for medicinal plants for veterinary requirements and cow grazing. This patch of land is close/adjacent to PWD public road going from Badkerjang to Jamunda Jungle, Jamunda and Jarada villages, which is connecting to NH-55. Since large extent of our agricultural land and Govt. land have been acquired, we panchayat people depend on this patch of Govt. land for the day to day requirements.

Panchayat people could not object to this lease matter because office of your good self has not issued any public notice.

We are requesting office of your good self to conduct a high level enquiry and serve us Status of DSR (District Survey Report), EC (Environment Clearance), Mining Plan, Public Hearing Report, Forest Clearance Report of Jamunda Jungle (Khata No.1, Plot No.763/1, Kisam- Parbat) as we have found unfair means adopted to grant lease.

- We are also requesting your good self to let us know what evaluation method has been adopted by the Dy. Director Mines(DDM) to grant/approve Jamunda Jungle lease to IDCO/JSPL.
- Public auction of Jamunda Jungle Mines has not been done since 2015 till date, which is causing huge revenue loss to the Govt.
- Reason of lease given to JSPL of a running mines. Request to share motive for giving lease and also request to share project report of that particular mines area (10,36 acres).



NOTE: Please treat this letter as public grievance cum objection for the illegal and unfair means adopted to grant lease of a hill area covering about 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company by suppressing facts to the general public.

Our Prayer:

Based on the above facts, we urge you again to stop further processing of any land related matter of that hill area. We are also requesting to cancel the lease & initiate public auction with current price by following all processes & modalities as per Mining Act.

Looking forward for faster and positive response to protect rights of public, to protect national asset (minor minerals) and to act as per Law of the Land.

Thanking You,

Yours Faithfully,

Satam Patnaik

Satam Patnaik
Core Committee Member
Village Committee
Badakerjang
Angul, Odisha
M: 8527060196
Email: satam.patnaik@gmail.com

Encl: Copy of Public petition dated 10th April'24

Manamohan Sahu

**President
Badakerjang Village Committee
Angul**

Lembodur Behera
**Secretary
Badakerjang Village Committee
Angul**

Copy To:

- 1- The Governor, Odisha
- 2- The CM, Odisha
- 3- The Secretary-5T, Odisha
- 4- The Secretary Steel & Mines, Odisha
- 5- The Director Mines, Odisha
- 6- The Dy. Director Mines, Talcher Circle, Angul, Odisha
- 7- The CGM(Land), IDCO, Bhubaneswar, Odisha
- 7- The RDC, Sambalpur, Odisha
- 8- The Chief Secretary, Odisha
- 9- The ADM (Revenue), Angul, Odisha
- 10- The Sub-Collector, Angul, Odisha
- 11- The Tehsildar, Banarpal, Angul, Odisha
- 12- The SP, Angul, Odisha
- 13- The SDPO, Angul, Odisha
- 14- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 15- The DFO, Angul Division, Angul, Odisha
- 16- The RCCF, Angul, Odisha
- 17- The ED & Plant Head, JSPL, Angul, Odisha
- 18- The Chairman, JSPL, New Delhi
- 19- The Sarpanch, Badakerjang GP, Angul, Odisha
- 20- The President, Village Committee, Badakerjang, Angul, Odisha
- 21- The President, Jamunda Jungle, Angul, Odisha

**Secretary
Badakerjang Village Committee
Angul**

Date: 27-05-2024

To,

The DM & Collector
Angul, Odisha

Subject: No action taken till date on public objection for the illegal and unfair means adopted to grant lease of a hill area covering around 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company.

Respected Sir,

This is in reference to our petition dated, 10th April'24 and further dated 9th May'24 (as attached), please find the details for your kind perusal and necessary action.

There is a hill (Chota Pahada) area of around 10.36 Acres in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul, Odisha.

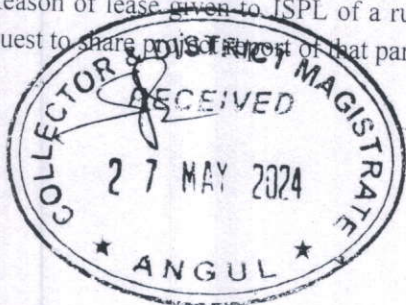
We came to know from your Revenue office that lease of that hill area has been granted to JSPL recently.

There was a stone mine (named as Jamunda Jungle Stone Mines) in that hill area earlier but due to public demand and objections from the villagers, that stone mining was stopped since last many years.

People of Badkerjang G.P. depends on that hill area for medicinal plant for veterinary requirements and cow grazing. This patch of land is close/adjacent to PWD public road going from Badkerjang to Jamunda Jungle, Jamunda and Jarada villages, which is connecting to NH-55. Since large extent of our agricultural land and Govt. land have been acquired, we panchayat people depend on this patch of Govt. land for our day to day requirements.

Panchayat people could not object to this lease matter because office of your good self have not issued any public notice prior to handing over to JSPL.

- We are requesting office of your good self to conduct a high level enquiry and serve us Status of DSR (District Survey Report), EC (Environment Clearance), Mining Plan, Public Hearing Report, Forest Clearance Report of Jamunda Jungle (Khata No.1, Plot No.763/1, Kissam- Parbat) as we have found unfair means adopted to grant lease.
- We are also requesting your good self to let us know what evaluation method adopted by Dy. Director Mines (DDM) to grant/approve Jamunda Jungle lease to IDCO/JSPL.
- Public auction of Jamunda Jungle Mines has not been done since 2015 till date, which is causing huge revenue loss to the Govt.
- Reason of lease given to JSPL of a running mines. Request to share motive for giving lease and also, request to share project report of that particular mines area (10,36 acres).



NOTE: Please treat this letter as public grievance and public objection for the illegal and unfair means adopted to grant lease of a hill area covering around 10.36 Acres (Jamunda Jungle Chota Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company by suppressing facts to general public.

Our Prayer:

1- Based on the above facts, again, we are urging you to stop further processing of any land related matter of that hill area.

2- We are also requesting to cancel the lease and initiate public auction with current price by following all processes and modalities as per Mining Act.

Looking forward for faster and positive response to protect rights of public, to protect national asset (minor minerals) to act as per Law of The Land.

Thanking you

Yours Faithfully,

Satam Patnaik

Satam Patnaik
Core Committee Member
Village Committee
Badakerjang
Angul, Odisha
M: 8527060196
Email: satam.patnaik@gmail.com

Encl:

Copy of Public petition dated 10th April'24 and dated 9th May'24

Copy To:

- 1- The Governor, Odisha
- 2- The CM, Odisha
- 3- The Secretary-5T, Odisha
- 4- The Chief Secretary, Govt. of Odisha
- 5- The Revenue Secretary, Govt. of Odisha
- 6- The Secretary Steel & Mines, Odisha
- 7- The Director Mines, Odisha
- 8- The Dy. Director Mines, Talcher Circle, Angul, Odisha
- 9- The CGM(Land), IDCO, Bhubaneswar, Odisha
- 10- The RDC, Sambalpur, Odisha
- 11- The ADM(Revenue), Angul, Odisha
- 12- The Sub-Collector, Angul, Odisha
- 13- The Tehsildar, Banarpal, Angul, Odisha
- 14- The SP, Angul, Odisha
- 15- The SDPO, Angul, Odisha
- 16- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 17- The DFO, Angul Division, Angul, Odisha
- 18- The RCCF, Angul Circle, Angul, Odisha
- 19- The PCCF, Odisha
- 20- The ED & Plant Head, JSPL, Angul, Odisha
- 21- The Chairman, JSPL, Angul, Odisha
- 22- The Sarpanch, Badakerjang GP, Angul, Odisha
- 23- The President, Village Committee, Badakerjang, Angul, Odisha
- 24- The President, Jamunda Jungle, Angul, Odisha

Date: 24-06-2024

To
The DM & Collector
Angul, Odisha

Subject: No action taken till date on public objection for the illegal and unfair means adopted to grant lease of a hill/parbat area covering about 10.36 Acres (Jamunda Jungle Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company.

Respected Sir,

This is in reference to our petition dated, 10th April'24, on 9th May'24 & on 27th May'24(attached herewith), with reference to our findings from Case Lease Record of Jamunda Jingle Stones Mines(through RTI) and further with reference to the captioned subject, please find details for your kind perusal & necessary action.

There is a hill (Pahada) area of about 10.36 acres in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul, Odisha.

We came to know from your Revenue office that lease of that hill area has been granted to JSPL recently.

There was a stone mine (named as Jamunda Jungle Stone Mines) in that hill area earlier but due to public demand and objection, that stone mining was stopped since last many years.

People of Badkerjang G.P. depends on that hill area for medicinal plant for veterinary requirements and cow grazing. This patch of land is close/adjacent (distance even less than 500 meters) to PWD public road going from Badkerjang to Jamunda Jungle and Jarada villages, which is connecting to NH-55. Since large extent of our agricultural land and Govt. land have been acquired, we panchayat people depend on this patch of Govt. land for the day to day requirements.

Panchayat people could not object to this lease matter because office of your good self has not issued any public notice.

Observation & Findings:

- We are requesting office of your good self to conduct a high level enquiry and serve us Status of DSR(District Survey Report), EC(Environment Clearance), Mining Plan, Public Hearing Report, Forest Clearance Report, NOC of Sarpanch, Copy of Panchayat Resolution, RI Report with witness of Sarpanch and Representatives of Village Committee and DGPS Coordinate details of Jamunda Jungle (Khata No.1, Plot No.763/1, Kissam- Parbat) as we have found unfair means adopted to grant lease and the above processes/compliance were intentionally bypassed while giving lease to JSPL for industrial purpose.
- We are also requesting your good self to let us know what evaluation method has been adopted by the Dy. Director Mines (DDM) to grant/approve Jamunda Jungle lease to IDCO/JSPL.
- Public auction of Jamunda Jungle Mines has not been done since 2009 till date, which is causing huge loss of revenue to the Govt. What are the reasons of Public Auction not done since 2009 and leasing

out the said land to JSPL in 2021 and even physical possession of the said land has still not been taken by project company till date (June'24).

- Reason of lease given to JSPL of a running mine. Request to share motive for giving lease and also, request to share project report of that particular land area(10,36 acres).

NOTE: Please treat this letter as public grievance and public objection for the illegal and unfair means adopted to grant lease of a hill/parbat area covering about 10.36 Acres (Jamunda Jungle Pahada) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company by suppressing facts to general public.

Our Prayer:

1- Based on the above facts, we urge you again to stop further processing of this land(Jamunda Jungle Pahada) related matter as we are sensing illegal and unfair means adopted to grant lease of this said land.

2- We are also requesting to cancel the lease and initiate public auction with current price by following all processes & modalities as per Mining Act.

Looking forward for faster and positive response to protect rights of public, to protect national asset(minor minerals) & to act as per Law of The Land.

Thanking you

Yours's Faithfully,

Satam Patnaik

Satam Patnaik
Core Committee Member
Village Committee
Badakerjang, Angul
Odisha
M: 8527070196
Email: satam.patnaik@gmail.com

Encl:

- Copy of Public petition dated 10th April'24, dated 9th May'24 & 27th May'24.
- Copy of reply(summary) of RTI application.

Copy To:

- 1- The Governor, Odisha
- 2- The CM, Odisha
- 3- The Lokayukta, Odisha
- 4- The Chief Secretary, Govt. of Odisha
- 5- The Revenue Secretary, Govt. of Odisha
- 6- The Secretary Steel & Mines, Govt. of Odisha
- 7- The Director Mines, Odisha
- 8- The Dy. Director Mines, Talcher Circle, Angul, Odisha
- 9- The CGM(Land), IDCO, Bhubaneswar, Odisha
- 10- The RDC, Sambalpur, Odisha
- 11- The ADM(Revenue), Angul, Odisha
- 12- The Sub-Collector, Angul, Odisha
- 13- The Tehsildar, Banarpal, Angul, Odisha
- 14- The SP, Angul, Odisha
- 15- The SDPO, Angul, Odisha
- 16- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 17- The DFO, Angul Division, Angul, Odisha
- 18- The RCCF, Angul Circle, Angul, Odisha
- 19- The PCCF, Odisha
- 20- The Public Grievance Cell, NGT
- 21- The ED & Plant Head, JSPL, Angul, Odisha
- 22- The Chairman, JSPL, Angul, Odisha
- 23- The Sarpanch, Badakerjang GP, Angul, Odisha
- 24- The President, Village Committee, Badakerjang, Angul, Odisha
- 25- The President, Village Committee, Jamunda, Angul, Odisha

OFFICE OF THE TAHSILDSAR, BANARPAL

ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ବାଞ୍ଚିରପାଳ

Telephone: 06764-229323(0) || Website: www.angul.nic.in || E-mail: tah.bana-od@nic.inLetter No. 3931 /Date: 13/06/2024

To

Sri Satam Patnaik
S/o Purusottam Patnaik
At- 6th Lane Amalapada, Angul
Dist. Angul.

Sub: Submission of information on RTI application of Sri Satam Patnaik
S/o Purusottam Patnaik At- 6th Lane Amalapada, Angul Dist. Angul.

Sir,

With reference to your RTI application dated 09.05.2024, I am to supply herewith the required information as provided by DA, Touzi for taking necessary action at your end.

Yours faithfully,

(Signature)
13/06/24
P.I.O.
Public Information Officer
Banarpal Tahasil.
Tahasil Office,
Banarpal

भारत गणराज्य

इस आवेदन पत्र को
 The Government of Odisha
 के द्वारा प्रेषित किया गया है।
 By the Government

पोस्टल आर्डर

₹ 10

POSTAL ORDER

किसी अदा करना

To whom payable

किस दफ्तर में

At what Office

क्या इस क्रॉस किया है

Whether crossed

प्रेषने की तारीख

Date sent

53F 204490

FORM- A

See Rule - 4 (I)

Application for Information under section 6 (1) of the RTI Act, 2005

Information Officer –
 (Name with address)

Name of the applicant
 Name of the author

Name of the
 Postal Address

Information in respect of identify of
 Name of the information solicited

Category of information
 Nature of information

Public Information Officer, Office of Tehsildar, Banarpal
 Tehsil, Angul

Satam Patnaik

Purusottam Patnaik

At- 6th Lane Amplapada

PO.: Angul, Dist – Angul, (Odisha) Pin-759122

Aadhar Card

No: 5798 8918 9187

1. Detailed case record including land map & land plan of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul handed over to JSPL.
2. Forest Clearance Report of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.
3. DSR Approval Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.
4. Environment Clearance Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.
5. Mining Plan Copy of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.
6. Royalty Calculation & Assessment of Detailed Survey Report by Mining Office of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul
7. DGPS Coordinate details of (Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.
8. Hal & Savin land record of Khata No.1, Plot No.763, Area:10.36 acres, Jamunda Jungle Revenue Village, Banarapal Tehsil, Angul.

b) The period to which the information relates

Category of information required

Office of the Public Information Officer

Received the application form

Address

On

seeking information

Place :

Date :

Full name of the Public Information Officer
 Designation & Seal

To

The P.I.O., Banarpal Tahasil Office.

Sub- Supply of information on R.T.I. Act
seek by Satam Patraik dtd. 8.5.24.

Madam,

with reference to the above cited
Subject I am to furnish below the
required information (present-wise) for
favour of K. S. Patraik.

1. Photo copy of entire case record is enclosed herewith.
2. Not available
3. Not available.
4. Not available.
5. Not available.
6. Available in the Xerox copy of the case record.
7. Not available
8. Not available in this Section. It may be obtained from the Record Room of this office.

Yours faithfully,
Manoj Kumar Mehera
D.A., Tax & Section.
11.06.24

Public Information Office
Tahasil Office,
Banarpal

11/06/24

ଫର୍ମ ନଂ. ୮/୩ - ପାରମ ସଂ. 319

ମିଳିତ ଶିରୋନାମା ପୃଷ୍ଠା ଓ ନଥି ପତ୍ର
(COMBINED TITLE PAGE & FLY LEAF)

[ଓଡ଼ିଶା ଅଭିଲେଖା ପ୍ରକରଣ ପୁସ୍ତକ, ୧୯୭୪ ର ପାରାଗ୍ରାଫ ୨୦୨ (୫ ବ୍ରହ୍ମବ୍ୟ)]

ପ୍ରଥମ ପୃଷ୍ଠା --

TOUZI

ବିଭାଗ/ ଶାଖା / ଉପ ବିଭାଗ

Lease T.M

ରେକର୍ଡର ସଂଖ୍ୟା

ର

ବର୍ଷର ମାମଲା ସଂ

ଗ୍ରାମର ନାମ

Jamunda Jungle

ଥାନାର ନାମ

Nishc

ସଂଖ୍ୟା

No. 26/20

ତହସିଲ

Banspal

କିଲ୍ଲା

ଆବେଦନକାରୀ

ଅପର ପକ୍ଷ

ବର୍ଷର

ଅଧିନିୟମ ଅନୁଯାୟୀ

ନିଷ୍ପତ୍ତି ତାରିଖ

ଅଭିଲେଖାକାୟ (Record Room) ରେ ପ୍ରାପ୍ତ ତାରିଖ

କ୍ରମିକ ସଂ.	କାରକର ବର୍ଣ୍ଣନା	ଦାୟର କରିବା ତାରିଖ	ପର୍ବ ସଂଖ୍ୟା	ଷାମ୍ପର ମୂଲ୍ୟ	କାରକର ଶ୍ରେଣୀ	ମତବ୍ୟ
1	2	3	4	5	6	7
	<p><i>Long term lease, Jamunda Jungle Quarry No 1 (New)</i> <i>for a period of 5 years (2015-16 to 2019-2020)</i></p>					


 12/06/2019
 Public Information Officer
 Tehsil Office,
 Banspal

ଦ୍ଵିତୀୟ ପୃଷ୍ଠା--

2

କ୍ରମିକ ସଂ.	କାଗଜର ବର୍ଣ୍ଣନା	ବାୟର କରିବା ତାରିଖ	ପର୍ବ ସଂଖ୍ୟା	ଝାମର ମୂଲ୍ୟ	କାଗଜର ଶ୍ରେଣୀ	ପତ୍ରକ
1	2	3	4	5	6	

ନଥିଲେ କାଗଜର କ୍ରମିକ ସଂଖ୍ୟା

କ ଖ ଗ ଘ

ଝାମର ମୋଟ ମୂଲ୍ୟ

Handwritten Signature
 Public Information Officer
 Tehasil Office,
 Banarpal

ଶ୍ରେଣୀ ବିନ୍ୟାସ
 ହୁକମା କରାଗଲା ଓ ଠିକ୍ ବୋଲି ଜଣାଗଲା

ଅଭିଲେଖ ଗଢ଼କ

Form No. 319

COMBINED TITLE PAGE AND NOTE PAGE

(Combined Title Page & Fly Leaf)

(Odisha Records Manual, 1964, Paragraph 202 (5 References))

First Page:-

TOUZI Department/Branch/Sub-Division

Register No. _____ to _____ Year Case No. _____

Village Name. JAMUNDA JUNGLE Name of Police Station NISHA No. 26/20 .

Tehsil BANARPAL

} Dist. _____
} Respondent

Appellant

_____ of the Year _____ According to the Rules

Date of Judgment _____ (Record Room) date of received _____

Serial No.	Description of the paper	Date of filing	Page No.	value of stamps	Class of paper	Remarks
1	2	3	4	5	6	7
	Long term leage Jamunda Jungle Quarry No. 1 (New) for a period of 5 years (2015-16 & 2019-2020)					

47 B

Translated Page No. 47

Second Page:-

Serial No.	Description of the paper	Date of filing	Page No.	value of stamps	Class of paper	Remarks
1	2	3	4	5	6	7
	Long term leage Jamunda Jungle Quarry No. 1 (New) for a period of 5 years (2015-16 & 2019-2020)					

Serial No. of the paper

A B C D

Total value of stamps _____

Classification
Compared to the original and
found to be correct

Record Keeper

ORDER SHEET

(See Paragraph 207(1) of Orissa Records Manual, 1964)

From date.....to.....

T.M.C (Sairat) No. 26/14-15

Tahasil- Banarpal

P.S-Nisha

Village:- Jamunda Jungle

Dist- Angul

Sub-Division- Angul

Nature of Case -Long term lease of Jamunda Jungle Stone quarry No.1(NEW) for a period of five year(2015-16 to 2019-20)

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.
1	2	3

The case record has been taken up today for settlement of following Minor Mineral Source as per O.M.M.C(amendment) Rules 2014 for a period of 5 year(long term)i.e from 2015-2020 on lease basis as it has been decided under the Rules that" no quarry lease shall be granted for a period less than five years on such terms and conditions as may be specified by the Competent Authority. Hence the sairat source of Banarpal Tahasil noted below which was put to auction every year now need to be leased out to eligible lessees for a period of 5 years i.e. from 2015 to March,2020.

Land Schedule

Village:- Jamunda Jungle

Name of the source	Kahata no.	Plot No.	Area in Ac..	Kisam	Type of source
Jamunda Jungle Stone Quarry No.1	01	763/1	4.85 out of Ac.10.36(Hc.1.962	Parbat	Ordinary stone

Ask R.I. Tubey to submit a detailed report regarding feasibility /potentiality of the newly created sairat source in order to process the case record for long term lease . Issue general notice for information of local people.

Dictated.

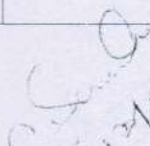
Tahasildar, Banarpal

Public Information Office
Tahasil Office,
Banarpal

(See Paragraph 207(1) of Orissa Records Manual, 1964)

(CONTINUATION OF ORDERSHEET)

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.										
5/2/15	<p>The case record is taken up today after receipt of the report from R.I. Tubey. R.I. has submitted his detailed report regarding the feasibility/potential of the above source in order to lease out the source for 5 years . Gone through the report submitted by R.I. and I do hereby agree with the proposal as there is prospect of extraction of Miner Mineral i.e ordinary stone from the source for the next 5 years and also from R.I report it is revealed that,</p> <ol style="list-style-type: none"> 1. All the mining points are situated in a distance from more than 1000 mtrs. From any habitant or school/colleges. 2. No temple or historical monuments exist near the site. 3. The sources have approach road facility. 4. There is no tree growth over the said plot. 5. The source is free from encroachment. <p>The trace map of the proposed source showing outline are also attached with case record . Further keeping in view of the previous years auction price the upset price for the cluster source may be fixed at the rate of the following:</p> <table border="1" data-bbox="277 1532 1187 1921"> <thead> <tr> <th>Name of the quarry(New)</th> <th>Avg auction price Rs.</th> <th>10% enhancement in last years auction price in Rs.</th> <th>Upset price/lease amount may be fixed for next year in Rs./Lakh</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>Jamunda Jungle Stone Quarry No. 1</td> <td>Nil(new Source)</td> <td>New Source</td> <td>50000.00</td> <td></td> </tr> </tbody> </table>	Name of the quarry(New)	Avg auction price Rs.	10% enhancement in last years auction price in Rs.	Upset price/lease amount may be fixed for next year in Rs./Lakh	Remarks	Jamunda Jungle Stone Quarry No. 1	Nil(new Source)	New Source	50000.00		
Name of the quarry(New)	Avg auction price Rs.	10% enhancement in last years auction price in Rs.	Upset price/lease amount may be fixed for next year in Rs./Lakh	Remarks								
Jamunda Jungle Stone Quarry No. 1	Nil(new Source)	New Source	50000.00									


 5/2/15
Public Information Office
Tahasil Office,
Banarpal

Again as per Rule 6(4) and (5) the rate of royalty per Cubic Metre and the Earnest money to be deposited @ Hectore of land respectively need to be fixed in order to facilitate the lease proposal. Further as per Rule 7 of OMMC (Amendment) Rules,2014 wherein it is stated that the lessee is liable to pay the royalty, dead rent, surface rent and fees for compensatory afforestation at the rates specified at Schedule I & II of OMMC Rule 2014. It is also mentioned the Amended Rules that Govt. may revise the said rates by amendments to the schedule and no enhancement shall be made before expiry of three years from the date when the rates were last fixed. However more than 3 years have already been elapsed since the date of rates were last fixed ,hence 40% of rates may be enhanced on the rate of royalty , surface rent and dead rent according to OMMC Rules,2004, which the lessee has to pay annually as per rule (2) of OMMC(Amendment) Rules 2014 and as there is no forest land involved there is no need to realize the compensatory afforestation fees. Hence the rates to be fixed are as follows:

Surface rent @ Rs.275 per Hectore per annum	Dead Rent @ Rs.13720/- per Hectore per Annum	Rate of royalty in 2014 in Rupees	Rate of royalty to be fixe for 2015-16 in Rs..
540.00	26919.00	98.79	98.79

Again according to Rule 6(5) of the OMMC(Amendment) Rules 2014 the selected lease have to deposit the earnest money within seven day of the finalization of the bid at the rate of the Hectore of land which is to be fixed by the competent authority and if the upset price be fixed at Rs. 50000.00(under the existing Rule) the Earnest money comes to Rs. 5000.00 as per Rule 42 of OMMC Rules 2004).

In view of the facts stated above the case record is

submitted to the Sub-Collector, Angul for recording of his considered views and onward transmission to Collector, Angul for approval of the case record alongwith approval of the rate of upset price, Royalty, EMD, Surface rent and Dead Rent in order to facilitate the proposal long term lease (5 yrs) from the next financial year in favour of the highest bidders as per the following schedule.

Land Schedule:

Village:- Jamunda Jungle

Kahata No.01

Plot No.763

Ara:Ac.4.85 out of 10.36

Kisam:- Parbat

Name of the source:- Jamunda Jungle Stone Quarry No.1 (new)

Rate of royalty per C.M. in Rs..	Surface rent in Rupees	Dead Rent in Rupees	EMD in Rupees	Upset price in Rupees /lees amount
98.79	540.00	26919.00	5000.00	50000.00

Dictated.

Tahasildar, Banarpal.

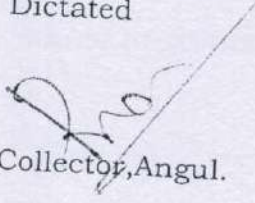
Public Information Office
Tahasili Office,
Banarpal

Perused the order dt. 25.2.15 Of Tahasildar, Banarpal in which it reveals that, the Tahasildar, Banarpal has submitted proposal for approval of upset price, royalty ,EMD , surface rent and dead rent and also approval of area of Jamunda Jungle Stone Quarry No.1 (New) for the year 2015-16 to 2019-2020 for a period of 5 years long term lease in accordance with Notification No. SRO No. 443/2014 dt. 16.9.2014 of Steel & Mines Deptt. And letter No. 20234/R&D.M. dt. 28.5.2013 of the Principal Secretary to Govt. R&D.M. Deptt. As proposed by the Tahasildar is as follows:-

Rate of royalty per C.M. in Rs..	Surface rent in Rupees	Dead Rent in Rupees	EMD in Rupees	Upset price in Rupees /lees amount
98.79	540.00	26919.00	5000.00	50000.00

Hence the case record is recommended and submitted to the Collector, Angul for kind approval.

Dictated


Sub Collector, Angul.

See Paragraph 207(1) of Orissa Records Manual, 1964)
(CONTINUATION OF ORDERSHEET)

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.
4.3.2015	<p>Case Record is taken up today. Collector, Angul has approved the long term lease of Jamunda Jungle Stone quarry No.I for a period of 5 year i.e from 15-16 to 19-2020, which is communicated by Addl. District Magistrate, Angul vide letter No.90 dt. 4.3.2015 . Accordingly the auction programme/terms , condition of auction has been uploaded in the website and for wide publication in the largest circulated odia daily news paper , Director, I&P.R. Deptt. has been intimated vide letter No.1157 dt.4.3.15. The auction programme is as follows:-</p> <ol style="list-style-type: none"> 1. 1st phase of fling of tender 4.3.15 to 18.3.15 (5 PM) Date of opening of tender 19.3.2015 at 11.00 A.M. 2. 2nd phase of filing of tender 19.3.15 to 23.3.15(5pm) Date of opening of tender 24.3.2015 at 11.00 A.M. 3. 3rd phase of filing of tender 24.3.15 to 29.3.15(5PM) Date of opening of tender 30.3.15 at 11.00 AM. <p style="text-align: right;">Dictated <i>[Signature]</i> Tahasildar, Banarpal</p>	

[Handwritten Signature]
24-12/06/24
Public Information Officer,
Tahasil Office,
Banarpal

(See Paragraph 207(1) of Orissa Records Manual, 1964)

(CONTINUATION OF ORDERSHEET)

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.
17315	<p>Case Record is taken up today. The C.G.M, IDCO, Bhubaneswar has filed requisition for alienation of Govt. land from village Jamunda Jungle towards establishment of Industry by M/s JSPL vide letter No. 17179 dt. 13.11.06 of an area of Ac. 56.86. In the said lease proposal, Khata No.1, Plot No.763 area of Ac. 10.63 kisam Parbat is still pending for sanction of lease in revenue lease case No. 59/06. Further extinction of said sairat has already been made by Govt. in R&D.M. Deptt.. The copy of order dt. 6.6.12 passed in lease case No. 59/06 is enclosed in the case record. Issue notice in Notice Board accordingly for cancellation of Advertisement made vide this office letter No. 1438 dt. 17.3.2015 for the above sairat source.</p> <p>Hence the case record is recommended to Collector, Angul through Sub-Collector, Angul for cancellation of lease approved earlier.</p> <p style="text-align: right;">Dictated.</p> <p style="text-align: right;"><i>[Signature]</i> Tahasildar, Banarpal.</p>	

01-13/06/24
Public Information Office,
Tahasil Office,
Banarpal

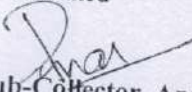
(See Paragraph 207(1) of Orissa Records Manual, 1964)
(CONTINUATION OF ORDERSHEET)

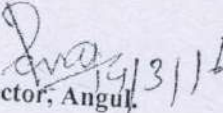
Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.
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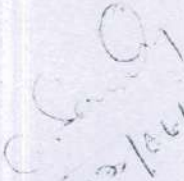
14.3.16

Perused the order of Tahasildar, Banarpal dt. 17.3.2015. The Tahasildar, Banarpal has submitted proposal for cancellation of long term lease of Jamunda Jungle Quarry No.1(Newly) as IDCO ,Bhubaneswar has filed requisition for alienation of Govt.land infavour of M/s JSPL and the lease case is pending for sanction.

Hence the proposal submitted by the Tahasildar, Banarpal is recommended to the Collector, Angul for kind approval of cancellation of long term lease proposal approved earlier .


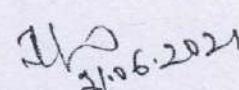
Dictated

Sub-Collector, Angul


Sub-Collector, Angul 14/3/16


17/3/16/24
Public Information Office,
Tahasil Office,
Banarpal

(See Paragraph 207(1) of Orissa Records Manual, 1964)

CONTINUATION OF ORDERSHEET

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.								
1	2	3								
21.06.2021	<p>This case is taken up today. Perused the letter No. 222/Touzi dt. 07.04.2016 of Distict Office, Angul. The District Office has sought the reporting of approval of extinction proposal by the Govt. and the realization of the amount towards value of minor mineral available in the source</p> <p>In this context, it is reported that, the Govt. in R&DM deptt., Odisha has been pleased to allow the extinction proposal of Sairat source in village Jamunda Jungle under Banarpal Tahasil for leasing out the land in favour of IDCO for industrial purpose vide Letter No. 14424/Dtd. 30.03.2012 subject to following conditions.</p> <p>(I) IDCO shall pay Rs. 90,80,000/- as assessed by D.D. Mines, Talcher in his letter No. 10576 dated 7.7.2011 towards the value of minor mineral available in the source before the Sairat is declared extinct.</p> <p>(II) After extinction of the source, the lease of the land shall be considered in favour of IDCO under the provisions of OGLS Act/Rules on payment of premium, annual ground rent and cess as assessed by the competitive Revenue Authority.</p> <p>Accordingly, the revise assessment has been made in following manner by the DD Mines, Talcher in accordance with the OMMC. Rule 2016 & realized the sum of Rs. 1, 91, 71 316/- (Rupees one crore ninety one lakh seventy one thousand three hundred sixteen) only vide Tahasil Banarpal MR No. 0717501, 0717502 & 0717503 annexed in the case record.</p> <table data-bbox="300 1344 1225 1568"> <tr> <td>Royalty for 128000 cum. @ Rs. 130/- per cum.</td> <td>= Rs. 1,66,000.00 ^{Rs. 1,66,40,000.00}</td> </tr> <tr> <td>Dead Rent</td> <td>= Rs. 35,316.00</td> </tr> <tr> <td>DMF (10%)</td> <td>=Rs. 16,64,000.00</td> </tr> <tr> <td>EMF (5%)</td> <td>=Rs. 8,32,000.00</td> </tr> </table> <p>.....</p> <p>Total:- Rs. 1,91,71,316.00</p> <p>Hence, the case record is re-submitted to Collector, Angul through Sub-Collector, Angul for cancellation of 5 years long terms lease approved earlier over the land bearing khata no. 01, plot no. 763/1, area Ac. 4.85 out of Ac. 10.36, kizam - Parbat.</p> <p>Corrected by me</p> <p> Tahasildar, Banarpal</p> <p> Tahasildar, Banarpal</p>	Royalty for 128000 cum. @ Rs. 130/- per cum.	= Rs. 1,66,000.00 ^{Rs. 1,66,40,000.00}	Dead Rent	= Rs. 35,316.00	DMF (10%)	=Rs. 16,64,000.00	EMF (5%)	=Rs. 8,32,000.00	
Royalty for 128000 cum. @ Rs. 130/- per cum.	= Rs. 1,66,000.00 ^{Rs. 1,66,40,000.00}									
Dead Rent	= Rs. 35,316.00									
DMF (10%)	=Rs. 16,64,000.00									
EMF (5%)	=Rs. 8,32,000.00									

Public Information Officer
Tahasil Office
Banarpal

See Paragraph 207(1) of Orissa Records Manual, 1964)
(CONTINUATION OF ORDERSHEET) TMC No.26/14-15

Sl. No & Date
of Order

Order & signature of the Officer

Action taken
on the orders
passed.

23/6/21

This case is taken up today. Perused the proposal for cancellation of lease submitted by the Tahasildar, Banarpal vide Touzi Misc. Case No.226/14-15 for approval of Jamunda Jungle Stone Quarry No. 01 soon after comply of objection raised vide letter No. 222/Touzi dt. 7.4.2016 of District Office, Angul. The long term lease was approved over Khata No.01, Plot No. 763/1 of an area of Ac.4.85 out of Ac.10.36 of KISSAM Parbat of village Jamunda Jungle. The approved area is coming under IDCO lease area. In this context, Govt. in R&D.M. Deptt. has allowed the extinction proposal submitted vide T.M.C No. 251/09-10 for leasing out of the land in favour of IDCO for industrial purpose with some conditions (copy attached) over Khata No. 01, Plot No.763 of An area of Ac.10.36 of KISSAM Parbat. The Land Officer, IDCO, Bhubaneswar has deposited Rs. 1,91,71,316/- towards Royalty, Dead Rent, DMF, EMF as against 1,28,000 cum of minor minerals vide M.R. No.0717501, 0717501 dt. 25.3.2021 as per demand raised by Tahasildar, Banarpal.

Keeping in view of the above facts on the proposal submitted by the Tahasildar, Banarpal is recommended to the Collector, Angul for approval of cancellation of lease of the source and the land schedule is given below.

/LAND SCHEDULE.

Name of the Quarry:- Jamunda Jungle Quarry No. 01

Village	Khata No.	Plot No.	KISSAM	Area in Ac.
Jamunda Jungle	1	763/1	Parbat	4.85 out of 10.36
		Total		10.36

Dictated

[Signature]
23/6/21
Sub-Collector, Angul

[Signature]
23/6/21
Sub-Collector, Angul.

Public Information Office
Tahasil Office,
Banarpal

(CONTINUATION OF ORDERSHEET)

Order & Signature of the Officer

Date
of
OrderAction taken
on the orders
passed.

12-7-21
This case is taken up today. Perused the case record bearing No. 26/2014-15, suggestion & recommendation of Tahasildar Banarpal Dt. 21.06.2021 for approval of cancellation of lease of Jamunda Jungle Stone quarry No-I as per letter No.222/Touzi dt.07.04.2016. The long term was approved over Khata No.01, plot no.763/1 an area of Ac. 4.85 out of Ac.10.36 of Kisam Parbata of village Jamunda Jungle. The approved area is coming under IDCO area. In this context, Govt. in R&DM Deptt., Odisha Bhubaneswar has been pleased to allow the extinction proposal of sairat sources in village Jamunda Jungle under Banarpal Tahasil for leasing out the land in favour of IDCO for industrial purpose vide Letter No. 14424/Dtd. 30.03.2012.

Accordingly, the revised assessment of Rs. 1,91,71,316/- (Rupees one crore ninety one lakh seventy one thousand three hundred sixteen) only realized vide Tahasil office, Banarpal MR No. 0717501, 0717502 dt.25.03.2021

The Sub-Collector, Angul has also recommended vide his order sheet dt.23.06.2021 in the case record for cancellation of lease of Jamunda Jungle Stone quarry No-I vide letter No. 5046 dt. 23.06.2021 as suggested by the Tahasildar, Banarpal.

Basing on the suggestions & recommendations of both Tahasildar, Banarpal & and Sub-Collector, Angul, the cancellation proposal of the source i.e. Jamunda Jungle Stone quarry No-I is hereby approved as suggested.

Dictated



Collector, Angul



Collector, Angul

12-7-21
Public Information Office
Tahasil Office,
Banarpal

(See Paragraph 207(1) of Orissa Records Manual, 1964)

CONTINUATION OF ORDERSHEET

Sl. No & Date of Order	Order & signature of the Officer	Action taken on the orders passed.
1	2	3

13-7-21

The case record is taken up today. Perused District Office Letter No. 327/Rev./08.07.2021. Collector, Angul has been pleased to approve the extinction proposal of Sairat source i.e. Jamunda Jungle Stone Quarry No. 1 as per the land schedule detailed below.

Land Schedule

Village	Khata No.	Plot No.	Area
Jamunda Jungle	01	763/1	Ac. 4.85

Collector has also been pleased to cancel the five years long term lease approved earlier over the said land in the year 2015-16.

D.A. Touzi is directed to make necessary entries of cancellation order in the concerned Register 5.

Intimate R.I, Tubey accordingly for correction of Register No. VII.

Dictated



Tahasildar, Banarpal.

Public Information Office,
Tahasil Office,
Banarpal

DISTRICT OFFICE, ANGUL

No 222/Touzi Dt. 2/4/16

To

The Tahasildar, Banarpal

Sub: - Cancellation of long term lease of Jamunda Jungle Stone Quarry No. 1.

Ref:- Memo No. 1700 dt.15.03.2016 of Sub-Collector, Angul.

Sir,

With reference to the letter on the subject cited above, I am to inform you that you have submitted Touzi Misc. Case No.26/2014-15 of Jamunda Jungle Stone Quarry No.1(sairat source) for cancellation of long term lease through Sub-collector, Angul stating that the schedule land bearing Plot No.763 under Khata No.1 measuring an area of Ac. 4.85 out of Ac.10.63 dec. Kisam-Parbat is still pending for sanction of lease in favour of IDCO. But the copy of approval of extinction proposal by Govt. has not been reported in the order sheet. Whether amount of Rs.90,80,000/- towards the value of the minor mineral available in the source has been deposited or not in this case. If deposited Money Receipt & date of deposit has not been reported.

Before cancellation of the proposal, the above documents are required to be attached with the proposal for processing of the case record.

You are therefore instructed to submit the copy of above documents to this office immediately for taking further action at this level.

Yours faithfully,

[Signature]
Addl. District Magistrate,
Angul

Memo No. 223 / Touzi Dt. 2/4/16

Copy to Sub-Collector, Angul for information with reference to his letter No. 1699 dt.15.03.2016.

[Signature]
Addl. District Magistrate,
Angul

[Signature]
DT 20/06/24
Public Information Office
Tahasil Office,
Banarpal

ନଂ ୧୮ ୦୧/୨୦୧୫

ପ୍ରାୟତଃ ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ
 ତାରିଖ - ୨୦୧୫-୧୫ ଥାଏନିକା ଜାରି ନିମନ୍ତେ ସଂଗ୍ରହ କରାଯାଇ ସର୍ବମୋଟ
 ବିଲିଆନ ନିମନ୍ତେ ସଂଗ୍ରହ କରାଯାଇ ରଖାଯାଇ ।

ସମ୍ବନ୍ଧରେ

ସମ୍ବନ୍ଧରେ ବିଭା. ନିୟମାବଳୀ ନଂ-୦୧ ୧୯୯୯ ଅନୁଯାୟୀ
 ସୁନାମା ବିଭାଗୀୟ ସ୍ତରରେ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ।

ନିମ୍ନ ବିବରଣୀ

କୋଡ଼ା -		ତୃତୀୟ - ବର୍ଷ ୨୦୧୫					କୋଡ଼ା - ବିଭାଗୀୟ
ପ୍ରକାର		ପ୍ରାଥମିକ			ଦ୍ୱିତୀୟ		ମୋଟ
କୋଡ଼ା	ନାମ	କିମ୍ପା	ଅଧିକ	ନାମ	କିମ୍ପା	ଅଧିକ	ମୋଟ
୧	୨	୩	୪	୫	୬	୭	୮
୧୦୦୦୦୦	୩୫୭	୧୧୮୫	୧୦.୩୫	୩୫୭	୧୧୮୫	୧୦.୩୫	

ତଥ୍ୟ ବିବରଣୀ

୧. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୨. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୩. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୪. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୫. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୬. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୭. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୮. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୯. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୦. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୧. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୨. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୩. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୪. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।
୧୫. ଏହି ଶୁଦ୍ଧ ତଥ୍ୟ ଦିଆଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ତଥ୍ୟ ଉପରେ ପ୍ରଦାନ କରାଯାଇ ରଖାଯାଇ ।

୧୫/୧୨/୨୦୧୫
 Public Information Office,
 Tahasil Office,
 Banaripal

15/12/2015
 Revenue Inspector
 Tubey

प्रतिपक्ष विचारों को कार्यालय, दुबई
दिनांक 58 अ. 15. 12. 2015

आवेदन
प्रति

प्रतिपक्ष विचारों को कार्यालय, दुबई

विषय:- 2015-16 आर्थिक वर्ष निषेधित प्रवृत्तियों
निर्वास निषेधित प्रवृत्तियों को निषेधित

समाधान:- आदेशों को कार्यालय, दुबई

कि प्रवृत्तियों को कार्यालय, दुबई
प्रवृत्तियों को कार्यालय, दुबई

- 1) प्रवृत्तियों को कार्यालय, दुबई
- 2) प्रवृत्तियों को कार्यालय, दुबई
- 3) प्रवृत्तियों को कार्यालय, दुबई
- 4) प्रवृत्तियों को कार्यालय, दुबई

2014-15 वर्ष प्रवृत्तियों
2015-16 वर्ष प्रवृत्तियों

निर्वास निषेधित प्रवृत्तियों को
निषेधित प्रवृत्तियों को

आदेशों को कार्यालय, दुबई

2015-16 वर्ष प्रवृत्तियों
निषेधित प्रवृत्तियों को

Handwritten signature and date

ପ୍ରକାଶ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
ମଧ୍ୟମତ ।

୩) ଯଦି କୃଷି କ୍ଷେତ୍ରରେ
କିଛିପ୍ରକାର କୃଷି କାର୍ଯ୍ୟ
ସମ୍ପର୍କରେ ସୂଚନା ଦିଆଯାଏ :

କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
ସୂଚନା ଦିଆଯାଏ ।
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ

୧) କିଛି ସମୟ କିଛି ସମୟ
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ

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କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
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କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ

କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ
କୃଷି କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ

Public Information
Tehsil Office,
Banarpal

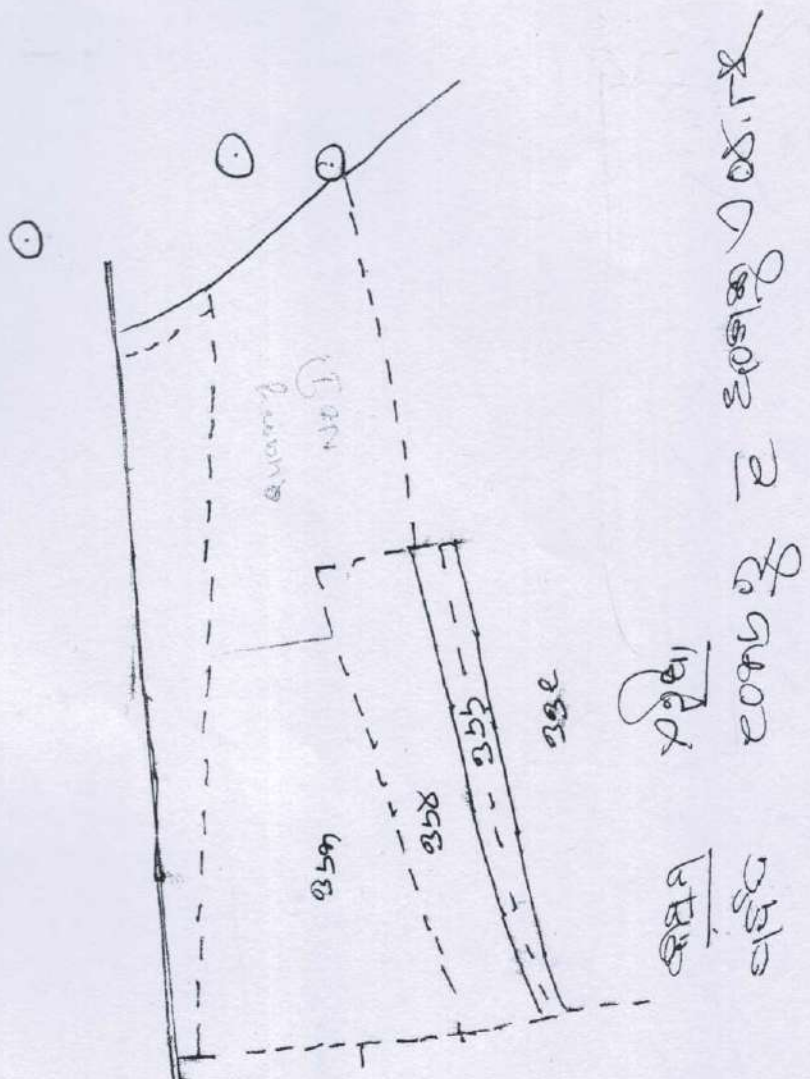
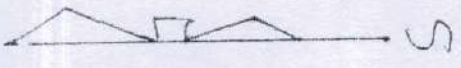
ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଲକ୍ଷ୍ମୀ କୁମାରୀ ପ୍ରମିଳା ଦେବୀ

ପାଳା - ବାଣୀ

ପ୍ରେମିକା - ବିପ୍ଳବୀ

କନ୍ୟା - ସୁଶ୍ରୀ

ସୁଶ୍ରୀମତୀ = ପ୍ରମିଳା



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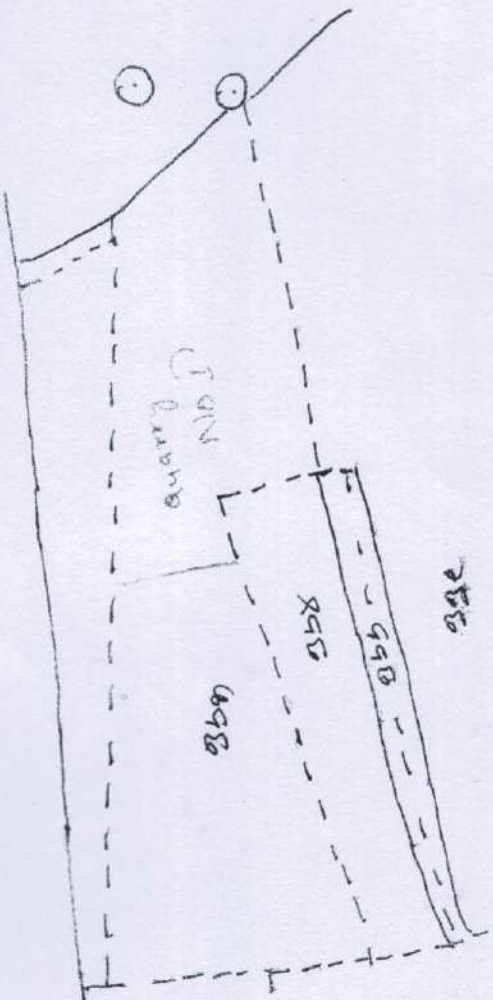
ଶ୍ରୀମତୀ
15/12/2015
Subarna Prasad
Tuber

General
Tuber
Public Information Officer

ସମ୍ପାଦନା କାର୍ଯ୍ୟକ୍ରମ ନିମ୍ନ - ୩

ଧର୍ମା କର୍ମ
 ଅନୁଷ୍ଠାନ - ବ୍ୟବହାର
 ବି- ଅନୁଷ୍ଠାନ

କ୍ଷେତ୍ର ୧୦ = ୧୦୫୫



୩୫୫
 ୦୧
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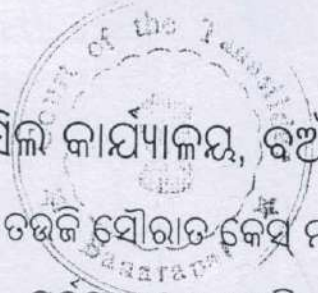
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କ୍ଷେତ୍ର
 ୩୫୫

ସମ୍ପାଦନା
 ୩୫୫ କ୍ଷେତ୍ର ୧ ୩୫୫ ୩୫୫

୧୫/୦୫/୨୦୧୫
 Public Information Officer
 Tahasil Office,
 Banarpal

୩୫୫
 ୧୫/୦୫/୨୦୧୫
 Public Information Officer
 Tubep



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ବଅଁରପାଳ

ତତ୍ତ୍ୱ ସୌରାତ କେସ୍ ନଂ. ୨୨/er.ed

ସର୍ବସାଧାରଣ ନୋଟିସ୍

ନୋଟିସ୍ ନଂ ୨୨୮

ତାରିଖ ୨୧/୧୧/୧୫

ଏତଦ୍ ଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇଦିଆଯାଉଛି ଯେ ବଅଁରପାଳ ତହସିଲ ଅନ୍ତର୍ଗତ ନିମ୍ନ ସୂଚିତ ଜମିକୁ ନୂଆ ନିୟମ Odisha Minor Mineral Concession (Amended)Rule 2014 ଅନୁସାରେ ସୌରାତ ଉର୍ଦ୍ଧ ଘୋଷଣା କରାଯାଇଛି ଏହା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ।

ତହସିଲ ଭୂକ୍ଷ ଜମି

ଗ୍ରାମ	ଖାତା ନମ୍ବର	ପ୍ଲଟ୍ ନଂ	ଏରିଆ
କାମୁଣ୍ଡା ଜଙ୍ଗଲ ପଥର ଖଣି ନଂ-୧	୦୧	୭୭୩/୧	୧.୪.୮୫

ତହସିଲଦାର, ବଅଁରପାଳ

ଜ୍ଞାପକ ସଂଖ୍ୟା ୨୨୮ ତା. ୨୧/୧୧/୧୫

ଏହାର ଏକ କିତା ନକଲ ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ତୁବେ ଙ୍ କ କାର୍ଯ୍ୟାଳୟ/ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ବଡକେରେଜାଙ୍ଗ/ ତହସିଲ କାର୍ଯ୍ୟାଳୟ/ଗୋଷ୍ଠୀଉତ୍ତରନ ଅଧୀକାରୀ ଙ୍ କ କାର୍ଯ୍ୟାଳୟ, ବଅଁରପାଳ ଙ୍ କ ନୋଟିସ୍ ବୋର୍ଡରେ ବହୁଳ ପ୍ରସାର ନିମନ୍ତେ ଫୁଲାଇଅ ଦିଆଗଲା ।

ତହସିଲଦାର, ବଅଁରପାଳ

Tahasildar
BANARPAL

Public Information Officer
Tahasil Office,
Banarpal

Rajesh Pradhan

ଶ୍ରୀକୃଷ୍ଣ ସାହୁ
ଫ୍ରେମନ୍ତ ସାହୁ

ଦୁର୍ଗାବଳୀ
 ଚଳାଣୀର ସାହୁମନେ ଜାମୁଣ୍ଡାଜମିନ୍ ଗ୍ରାମପଞ୍ଚାୟତା
 ଚାହିଁଥିବା ଲାଠିମରୁ ଚଳାଣୀରା କରୁଥିବା ଚାହିଁଥିବା କିଛି
 ଯକିନ୍ ଗ୍ରାମରୁ ମଝି ସୁନ୍ଦରରୁ ପୁଅ ଚାକାଠ ଯାଏ ଯାଏ
 ଚାହିଁକାନ୍ତ, ଚାହିଁକାନ୍ତ ଚାକା କିମ୍ପା ଚାହିଁକାନ୍ତ ଚାକାନ୍ତ
 କାଳିପାଳିନ୍ତ, ଚଳାଣୀର ଚାକାନ୍ତରୁ, ଚାକାନ୍ତ ପୁରୁଣା
 ଚାହିଁକାନ୍ତ, କର୍ମରୁ ଲାଳ କାଠ ଚଳାଣୀର ଚାକାନ୍ତ ଚାକା
 ଓ ସାକା କାଳିକାଚାକାନ୍ତ ଗ୍ରା: ଚା: ଚଳାଣୀର
 ଚାକାନ୍ତ ଚାକାନ୍ତ ଚାକାନ୍ତ ଚାକାନ୍ତ ଚଳାଣୀର

କାମୁକ କୁମାର ମିଶ୍ର
 ଗ୍ରା: ଚା:

P. Sanyal
 21-12-2012

Translated Page No. 61

OFFICE OF THE INSPECTOR OF REVENUE, TUBE

Letter No. 58 dated 15/12/2015

Received
Shriyut Tehsildar, Banarapal

Subject: Report of land investigation for auction for 5 years for the financial year 2015-16.

Sir,

Below is furnished the report with the details of the land investigation of Mouza Jamundajungal No.-01, Pathar Khadan.

Land Details

Mouza-		Tehsil: Baanrapal			District - Angul		
As per Settlement Record		As per Proposal			Destination		
Name of the Landowner	Plan	Type	Area	Plan	Type	Area	
2	3	4	5	6	7	8	9
Government	763	Mountains	10.36	763/1	Mountains	A.4.85	

INVESTIGATION REPORT

1. The investigation revealed that there is a large amount of rock debris in the area of the main Chumbaka map attached to the said report.
2. There is no forest or valuable tree in the said area nor has any tree been planted by the Forest Department.
3. No high-voltage power line has passed through the said area.
4. A high-voltage power line has passed 1 km. away from the said area.
5. No company tower has been built in the said area or any tower nearby
6. Railway track has passed about 1 km away from the said area.
7. There is a public settlement more than 1 km away from the said plot area.
8. No government or private institution has been built on the said plot area or there is no school, college nearby.
9. If stone quarrying is done in the said area for 5 years, it will not be resistant to any kind of canal or water supply.
10. There is/is no road for public movement in the said area and no obstacle will be created in transportation.
11. If stone quarrying is done in the said area, there will be no complaints from the local residents or the public.
12. There is no temple or historical memorial site in the said area.
13. It is reported that no person is occupying the said plot area.

Therefore, the said area can be leased for five years for quarrying.

Yours faithfully

Translated Page No. 62

OFFICE OF THE INSPECTOR OF REVENUE, TUBE

Letter No. 58 dated 15/12/2015

Received
Shriyut Tehsildar, Banarapal

Subject: Land investigation details for auction for 4 years for Sayarat Utsav for the financial year 2015-16.

Sir,

As per your order, a land investigation was conducted in the Jamunda forest of the “Jamunda Jungle” quarry and the necessary details were provided below.

- 1) The overall condition of the quarry area:- The quarry excavated in the year 2011-12 has a large quantity of stones.
- 2) The current depth of the quarry:- About 3 m. of stone has been extracted from the said quarry.
- 3) Details of the minerals stored in the quarry:- Stone is stored in the quarry for auction.
- 4) The boundaries of the quarry have been determined this year Whether the bidder has been identified or not:-
:- No auction has been held for the year 2014-15.
The boundaries have been determined for the year 2015-16.
- 5) The bidder has executed the contract for the quarrying as per the Odisha Minor Minerals Concession Auction 2004 and has taken precautionary measures as per the rules for mining management, Done or not
:- Precautions have been taken.
- 6) To provide the mines through auction or tender for the current financial year 2015-16
Opinion regarding :- Auction may be done for the year 2015-16.

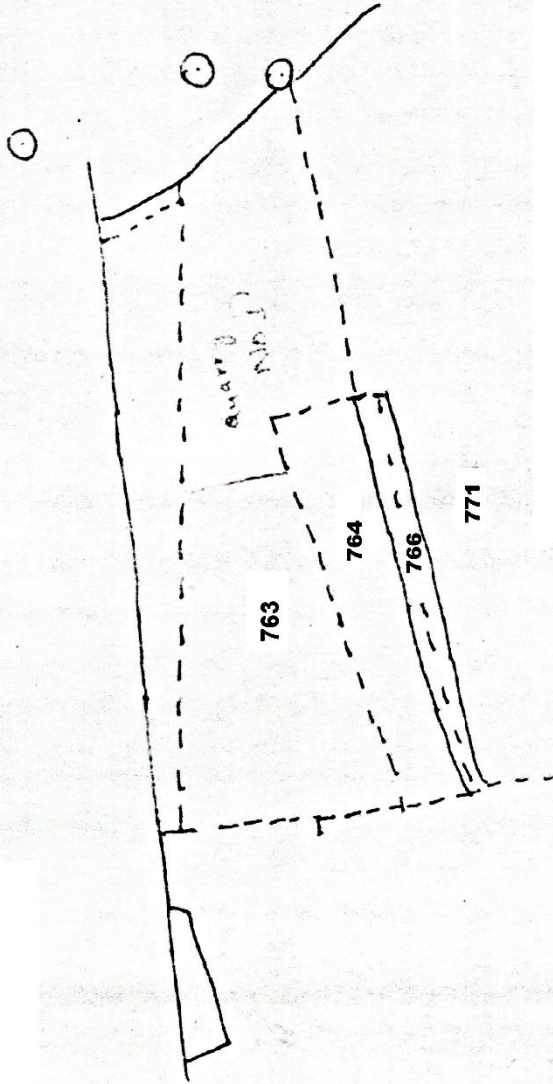
Translated Page No. 63

- 7) Details regarding the use of explosives in mining:- Explosives have not been used for mining the said mines.
- 8) There are some other details to be submitted:- There is a deposit of Muguni stones along with government land around the quarry. There is a population at a distance of 2 km from the mine.

Therefore, it may be considered for auction.

Your faithfully
Revenue Inspector

Mouza Jamundajungle S.No.3
Police Station : Nisha
Tahasil : Banarpal
Dist: Angul
Scale 16"=1Mile



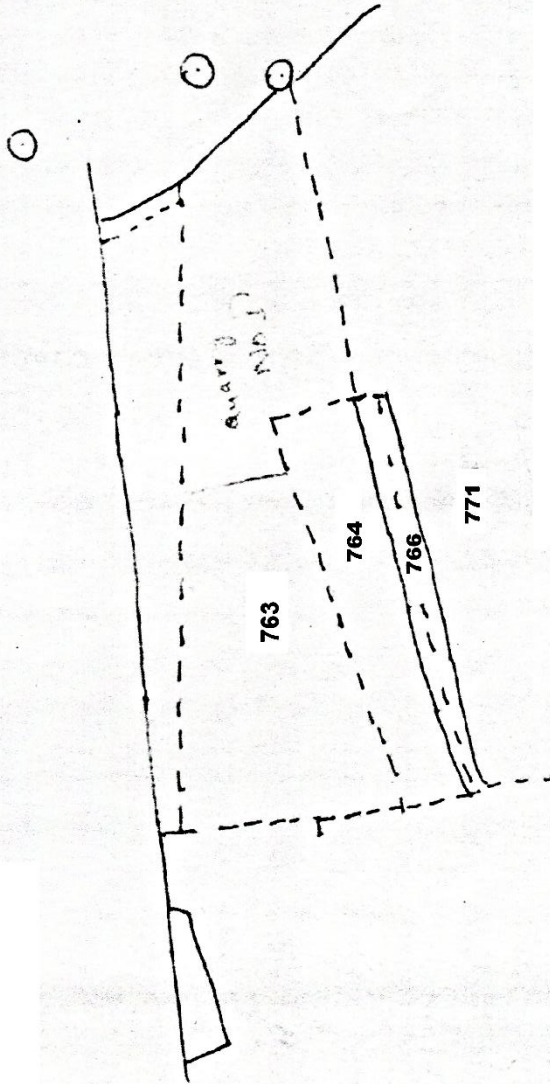
<u>Khata No</u>	<u>Plot No.</u>	<u>Kisam</u>	<u>Area</u>
01	763	Mountain	Out of Ac.10.36 Stone Mine No.1 is Ac 4.85
Government			

15/12/2015
Tuber

Public Information Officer
Banarpal
Tahasil Office



Mouza Jamundajungle S.No.3
Police Station : Nisha
Tahasil : Banarpal
Dist: Angul
Scale 16"=1 Mile

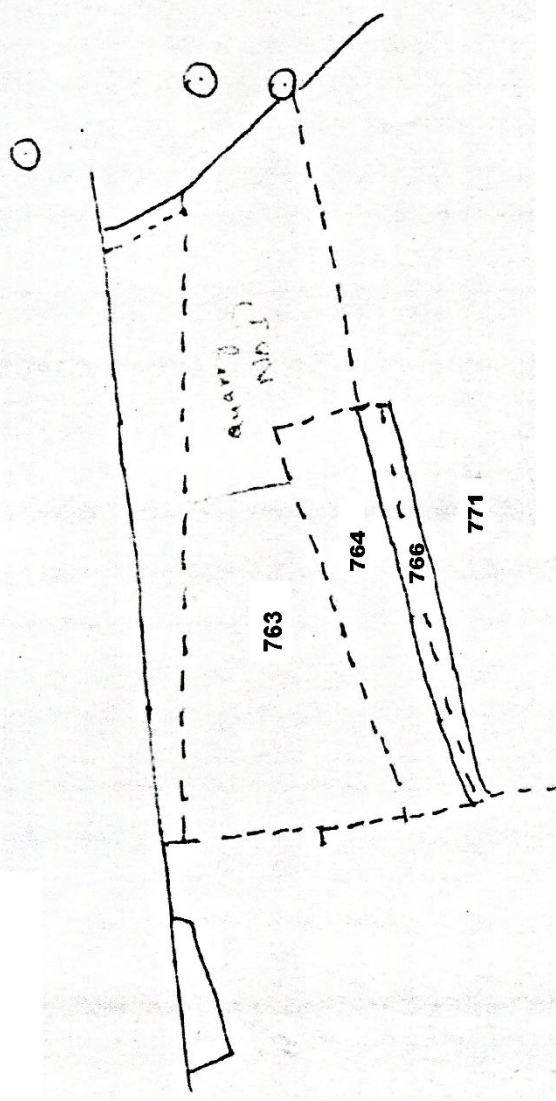


<u>Khata No</u>	<u>Plot No.</u>	<u>Kisam</u>	<u>Area</u>
01	763	Mountain	
Government			Out of Ac.10.36 Stone Mine No.1 is Ac 4.85

Public Information Officer
Tahasil Office
Banarpal

15/12/2015
Sub-Registrar
Tuber

Mouza Jamundajungle S.No.3
 Police Station : Nisha
 Tahasil : Banarpal
 Dist: Angul
 Scale 16"=1Mile



<u>Khata No</u>	<u>Plot No.</u>	<u>Kisam</u>	<u>Area</u>
01	763	Mountain	
Government			Out of Ac.10.36 Stone Mine No.1 is Ac 4.85

Public Information Officer
 Tahasil Office
 Banarpal

15/12/2015
 Government
 Tubel

TEHSIL OFFICE, BAANRPAL

TAUJI SAURAT Case No.26/14-15

PUBLIC NOTICE

Notice No. 278

Date: 07/02/2025

It is hereby notified for the public information that the land mentioned below under Banarpal Tehsil has been declared as Saurat Urs as per the new rule **Odisha Minor Mineral Concession (Amended) Rule 2014**. This is hereby notified for the public information.

Scheduled Land

Village	Khata No.	Plot No.	Area
Jamunda Forest Quarry No.-1	01	763/1	A.4.85

Tehsildar, Banarpal

Notification No. 272 dated 07/02/15

A copy of this has been posted on the notice board of the Revenue Inspector, Office of the Gram Panchayat Tehsil Office/Office of the Community Development Officer, Village Head Office for wide publicity.

Tehsildar, Baanrpal

Translated Page No. 68

Rajesh Kumar Pradhan

Bhaskar Sahu

Hemanta Sahu

Dharmavatar

Notice Sarmarma Jamundjungal Village Residents Village Residents have announced through Dhendura Medium and have hung a copy of it at the Village Hall and have hung a copy of it on the Tehsil Office Notice Board, on the Notice Board of the Tribal Development Officer, Banarpal and on the Notice Board of the Badakerjang Gram Panchayat.

Basant Kumar Pradhan

DISTRICT OFFICE: ANGUL

NO. 90 /Touzi. Dt. 4.3.2015

To

The Tahasildar, Banarpal.

Sub: -


Approval of lease of Minor Minerals as well as approval of lease area of the quarry.

Sir,

In inviting a reference to the above cited subject, I am directed to intimate that Collector, Angul has been pleased to approve your proposals. The concerned Touzi Case Records are returned herewith for necessary follow up action as per Act & Rules.

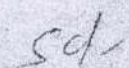
The receipts of the case records may please be acknowledged.

Yours faithfully,


 Addl. District Magistrate, Angul

Memo No. _____ Touzi. Dt. _____

Copy to Sub-Collector, Angul for information and necessary action.


 Addl. District Magistrate, Angul

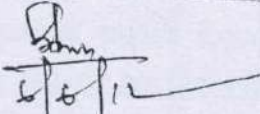
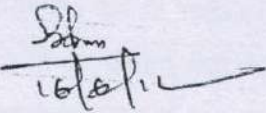
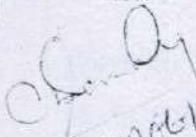
O. S. Das
Dt. 12/01/2015
 Public Information Officer
 Tahasil Office,
 Banarpal

Revenue lease case No. 59/06
 Surrender & Lease by IDCO for JSPL
 (CONTINUATION OF ORDER SHEET)

Sl. No. of the order & Dt.	ORDERS WITH SIGNATURE OF THE P.O.	Action taken on the orders
1	2	3
06/06/12	<p>The case is taken up today. The Deputy Director of Mines, Talcher has submitted his assessment report on the quantum of stone present in the sairat source of village Jamunda jungle and the value of the stone available in the source comes to Rs. 90,80,000/-. Accordingly a Touzi misc. case bearing NO. 251/09-10 was started and a proposal was sent to Government of Odisha, Revenue Disaster Management Department, Bhubaneswar, for extinction of the source for leasing out of the land in favour of IDCO for establishment of industry by M/s. Jindal Steel & Power Ltd. Angul.</p> <p>Government of Odisha, Revenue Disaster Management Department, Bhubaneswar after careful consideration, has been pleased to allow the extinction of the sairat source measuring an area Ac. 10.36 of khata No. 1, Plot No. 763 of village Jamunda Jungle under Banarpal, Tahasil, for eventual leasing out of the land in favour of the IDCO for industrial purpose subject to the following conditions:-</p> <p>(i) IDCO shall pay Rs. 90,80,000/- as assessed by the D. D. Mines Talcher in his letter no 10576 dated 07.07.11 towards the value of the minor mineral available in the source before the sairat source is declared extinct.</p> <p>(ii) After extinction of the source, the lease of the source, the lease of the land shall be considered in favour of IDCO under provisions of OGLS Act/Rules on payment of premium, annual ground rent and cess as assessed by the competent revenue authority.</p> <p>The proposal for extinction of Sairat source along with Touzi case record bearing No.251/09-10 has been received back from the Government of Odisha, Revenue Disaster Management Department, Bhubaneswar.</p>	

Public Information Officer
 Tahasil Office
 Banarpal
 06/06/12

(CONTINUATION OF ORDER SHEET)

Sl. No. of the order & Dt.	ORDERS WITH SIGNATURE OF THE P.O.	Action taken on the orders
1	2	3
:	<p>The RI Tubey and the Dealing Assistant Tauzi section are here by directed to make necessary corrections in their respective sairat registers and report to the undersigned about the effective change within 7 days.</p> <p style="text-align: right;">Dictated</p> <p style="text-align: right;"> Tahasildar, Banarpal</p>	
16/06/12	<p>The case record is taken up today. the RI Tubey and Dealing Assistance of Touzi-Section have made necessary correction in their relevant registers.</p> <p>Since the above land is to be leased out to IDCO, before initiating the lease proposal, the classification of the above land is required to be changed from Parbat to Puritan Patita, which is leasable in nature. So start a Revenue misc. case.</p> <p style="text-align: right;">Dictated</p> <p style="text-align: right;"> Tahasildar, Banarpal</p>	
	<p> 12/06/12</p>	

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ବଅଁରପାଳ

ସର୍ବସାଧାରଣ ନୋଟିସ୍

ନଂ ୧୮୮୮

ତାରିଖ ୧୭.୩.୧୫

ଏତଦ୍ ଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇଦିଆଯାଉଛି ଯେ ବଅଁରପାଳ ତହସିଲ ଅନ୍ତର୍ଗତ ନିମ୍ନ ସୂଚିତ ଜମିକୁ ନୂଆ ନିୟମ Odisha Minor Mineral Concession (Amended) Rule 2014 ଅନୁସାରେ ସୌରାତ ଉତ୍ତ ଘୋଷଣା କରାଯାଇଥିଲା ଯାହାକି ଅନିର୍ବାଚ୍ୟ କାରଣ ବସତଃ ଅନିର୍ବାଚ୍ୟ କାଳ ନିମନ୍ତେ ସ୍ଥଗିତ ରଖାଗଲା ।

ତହସିଲ ଭୁକ୍ତ ଜମି

ଗ୍ରାମ	ଖାତା ନମ୍ବର	ପ୍ଲଟ ନଂ	ଏରିଆ
ଜାମୁଣ୍ଡା ଜଙ୍ଗଲ ପଥର ଖଣି ନଂ.୧	୦୧	୭୭୩/୧	୧.୪.୮୫

[Signature]
ତହସିଲଦାର, ବଅଁରପାଳ

ଜ୍ଞାପକ ସଂଖ୍ୟା ୧୮୮୮ ତା. ୧୭.୩.୧୫

ଏହାର ଏକ କିତା ନକଲ ତହସିଲ କାର୍ଯ୍ୟାଳୟ/ଗୋଷ୍ଠୀଉତ୍ତରଣ ଅଧିକାରୀ କି କାର୍ଯ୍ୟାଳୟ, ବଅଁରପାଳ/ ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ତୁରେ କି ନୋଟିସ୍ ବୋର୍ଡରେ ବହୁଳ ପ୍ରସାର ନିମନ୍ତେ ଫୁଲାଇଥି ଦିଆଗଲା ।

[Signature]
ତହସିଲଦାର, ବଅଁରପାଳ

[Signature]
Date - 13/06/24
Public Information Office,
Tahasil Office,
Banarpal

୧୭-୩

Translated Page No. 72

TEHSIL OFFICE, BANARPAL**PUBLIC NOTICE**

No. 1438

Date: 17.03.2025

It is hereby notified for the information of the public that the land mentioned below under Banarpal Tehsil has been declared as a source of water as per the new rules which has been kept in abeyance for an indefinite period due to unavoidable reasons.

Scheduled Land

Village	Khata No.	Plot No.	Area
Jamunda Forest Stone Mine No.1	01	763/1	A.4.85

Tehsildar, Banarpal

Notification No. 1439 dated 17.03.15

A single copy of this has been put up on the notice board of the Tehsil Office, Community Development Officer, Baanrpal, Revenue Inspector, Tuby for wide circulation.

Tehsildar, Banarapal

OFFICE OF THE SUB-COLLECTOR, ANGUL.

NO. 1699 DT. 15.3.16

To

The Collector, Angul.

Sub: Submission of long term lease(Sairat source) case record of Banarpal Tahail.

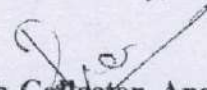
Sir,

With reference to subject cited above , I am to send herewith the following long term Lease case record (Sairat Source) of Banarpal Tahail for taking further action at your end.

Sl.No.	Village	Lease /De-reservation Case No.	Name of the Sairat source
1	Jamunda jungle	Long term Lease case No. 26/14-15	Jamunda jungle quarry No.1

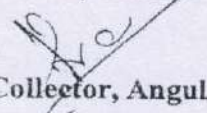
The receipt of the case records may please be acknowledged.

Yours faithfully,


Sub-Collector, Angul.

Memo No. 1700 Dt. 15.3.16

Copy to Tahasildar, Banarpal for information and necessary action.


Sub-Collector, Angul.

C. S. Das
12/06/21
Public Information Officer
Tahasil Office,
Banarpal

GOVERNMENT OF ODISHA
REVENUE & DISASTER MANAGEMENT DEPARTMENT

No. ST-02/2012-^{***}14424 /R&D.M. dtd. 30/3/12

From

Sri P.K. Behera,
Deputy Secretary to Government

To

The Revenue Divisional Commissioner,
(Northern Division), Sambalpur.

Sub : Extinction of sairat source in village-Jamunda Jungle under Banarpal Tahasil of Angul district for eventual leasing out the land in favour of IDCO for industrial purpose.

Ref: Your office letter No. 542 dated 28.12.2011.

Sir,

With reference to the subject noted above, I am directed to say that Government, after careful consideration, have been pleased to accept your recommendation contained in the aforesaid letter and allow extinction of the sairat source in village Jamunda Jungle under Banarpal Tahasil as per the land schedule given below for eventual leasing out of the land in favour of IDCO for industrial purpose subject to the following conditions:-

- (i) IDCO shall pay Rs.90,80,000/- as assessed by D.D. Mines, Talcher in his letter No. 10576 dated 7.7.2011 (copy enclosed) towards the value of the minor mineral available in the source before the sairat source is declared extinct.
- (ii) After extinction of the source, the lease of the land shall be considered in favour of IDCO under the provisions of OGLS Act/ Rules on payment of premium, annual ground rent and cess as assessed by the competent revenue authority.

2. Appropriate steps may be taken accordingly under intimation to this Department.

3. The case record bearing No. 251/2009-10 of Banarpal Tahasil is returned herewith the receipt of which may be acknowledged.

Yours faithfully,

Deputy Secretary to Government

Public Information Office,
Tahasil Office,
Banarpal

LR 00E(C) Letter

F.O.
M.T. R.A.
Perhaps
Ren. (B)
27/4/12

Memo No. 14425 /R&D.M. Dated 30.3.12
Copy forwarded to Managing Director, IDCO, Bhubaneswar for information and necessary action.

[Signature]
28/3/12
Deputy Secretary to Government

Memo No. 14426 /R&D.M. Dated 30.3.12
Copy forwarded to the Collector, Angul/ Sub-Collector, Angul/ Tahasildar, Banarpal for information and necessary action.

[Signature]
30/3/12

Memo No. 14427 /R&D.M. Dated 30.3.12
5 copies to Guard file.

[Signature]
30/3/12
Deputy Secretary to Government

[Signature]

[Signature]
Public Information Officer
Tahasil Office,
Banarpal

OFFICE OF THE TAHASILDAR BANARPAL

Letter No. 7241/Touzi/Dt. 28-9-2020

To

The Chief General Manager (P&A),
OIIDC, IDCO Tower, Bhubaneswar

Sub : Deposit of Royalty against acquiring the Jamunda Jungle Stone Quarry No.1.

Ref: This office letter No.5182/Touzi dt.10.12.2019.

Sir,

With reference to the subject cited above, I am to say that, Govt. in R & DM Deptt., Odisha had been pleased to allow the extinction of the Sairat source measuring an area Ac.4.85 of Khata No.1, Plot No.763 of village Jamunda Jungle subject to "IDCO shall pay Rs.90,80,000- as assessed by DD Mines, Talcher in his letter No.10576 dt.7.7.2011 towards the value of minor mineral to the extent of 1,28,000 cum. available in the source before the Sairat source is declared extinct." You have already acquired the said land for M/s JSPL, Angul without paying the above money. In between so many years have been passed and the rate of royalty and other dues has been revised as per OMMC(Amendment rules 2016).

Hence, you are requested to deposit the following amount due against your corporation (M/s JSPL) with the undersigned, immediately in order to regularize the official record and avoid future audit.

Royalty : 128000cum. @ Rs.130/- per cum = Rs.1,66,40,000.00

Dead Rent : = Rs. 35316.00

DMF(10%) = Rs. 16,64,000.00

EMF(5%) = Rs. 8,32,000.00

.....
Total =Rs. 1,91,71,316.00

Yours faithfully,

[Signature]
18/9/2020
/ Tahasildar, Banarpal

Memo No. 7242 /dt. 28-9-2020

Copy submitted to the Collector, Angul /Sub-Collector, Angul for kind information.

[Signature]
18/9/2020
/ Tahasildar, Banarpal

[Handwritten Signature]
18/9/2020
Tahasil Information Office,
Banarpal

OFFICE OF THE TAHASILDAR BANARPAL

Letter No. 8617 /Touzi/Dt. 3.12.2020.

To

The Chief General Manager (P&A),
OIIDC, IDCO Tower, Bhubaneswar

Sub : Deposit of Royalty against acquiring the Jamunda Jungle Stone Quarry No.1.

Ref: This office letter No.5182/Touzi dt.10.12.2019 and letter No.7241/ Touzi dt.28.9.2020.

Sir,

With reference to the subject cited above, I am to say that, you have been intimated that, Govt. in R & DM Deptt., Odisha had been pleased to allow the extinction of the Sairat source measuring an area Ac.4.85 of Khata No.1, Plot No.763 of village Jamunda Jungle subject to "IDCO shall pay Rs.90,80,000- as assessed by DD Mines, Talcher in his letter No.10576 dt.7.7.2011 towards the value of minor mineral 1,28,000 cum. available in the source before the Sairat source is declared extinct." You have already acquired the said land for M/s JSPL, Angul without paying the above money. In between so many years have been passed and the rate of royalty and other dues has been revised as per OMMC(Amendment rules 2016).

So, you have been requested to deposit the following amount due against your corporation (**M/s JSPL**) with the undersigned. But, no reply has yet been received from your end in this regard.

Hence, once again you are requested the to deposit the following amount, immediately with the undersigned in order to regularize the official record and avoid future audit.

Royalty : 128000cum. @ Rs.130/- per cum = Rs.1,66,40,000.00

Dead Rent : = Rs. 35316.00

DMF(10%) = Rs. 16,64,000.00

EMF(5%) = Rs. 8,32,000.00

.....
Total =Rs. 1,91,71,316.00

Yours faithfully

[Signature]
03.12.2020
Tahasildar, Banarpal

Memo No. /dt.

Copy submitted to the Collector, Angul /Sub-Collector, Angul for favour of kind information.

[Signature]
03.12.2020
Tahasildar, Banarpal

[Handwritten Signature]
03.12.2020
Public Information Office,
Tahasil Office,
Banarpal

OFFICE OF THE TAHASILDAR BANARPAL

Letter No. 8967 /Touzi/Dt. 21.12.2020

To

The Chief General Manager (P&A),
OIIDC, IDCO Tower, Bhubaneswar

Sub : Deposit of Royalty against acquiring the Jamunda Jungle Stone Quarry No.1.

Ref: This office letter No.5182/Touzi dt.10.12.2019, letter No.7241/ Touzi dt.28.9.2020 and letter No.8617 dt.3.12.2020.

Sir,

With reference to the above cited subject, I am to say that, you have been intimated vide this office letters under reference that, Govt. in R & DM Deptt., Odisha had been pleased to allow the extinction of the Sairat source measuring an area Ac.4.85 of Khata No.1, Plot No.763 of village Jamunda Jungle subject to the condition that, "IDCO shall pay Rs.90,80,000- as assessed by DD Mines, Talcher in his letter No.10576 dt.7.7.2011 towards the value of minor mineral of 1,28,000 cum. available in the source before the Sairat source is declared extinct." IDCO have already acquired the said land for M/s JSPL, Angul without paying the above money. In between so many years have been passed and the rate of royalty and other dues has been revised as per OMMC(Amendment rules 2016). But, No response has yet been received in this regard. Now Govt. in R & DM Deptt., Odisha as well as Dist. Office, Angul is pressing hard for collection of outstanding dues from minor mineral sources. Such a big amount attracts the higher authorities and being discussed in every format.

Hence, once again you are requested to deposit the following amount, immediately with the undersigned in order to regularize the official record and avoid future audit.

Royalty : 128000cum. @ Rs.130/- per cum = Rs.1,66,40,000.00	
Dead Rent :	= Rs. 35316.00
DMF(10%)	= Rs. 16,64,000.00
EMF(5%)	= Rs. 8,32,000.00
.....	
Total	=Rs. 1,91,71,316.00

Yours faithfully

[Signature]
21.12.2020
Tahasildar, Banarpal

Memo No. 8968 /dt. 21.12.2020

Copy submitted to the ADM(Rev.), Angul /Sub-Collector, Angul for favour of kind information.

[Signature]
21.12.2020
Tahasildar, Banarpal

[Signature]
DT 21/12/20
Public Information Office,
Tahasil Office,
Banarpal

OFFICE OF THE TAHASILDAR BANARPAL

Letter No. 1126 /Touzi/Dt. 22.2.2021

To

The Chief General Manager (P&A),
OIIDC, IDCO Tower, Bhubaneswar

Sub : Deposit of Royalty against acquiring the Jamunda Jungle Stone Quarry No.1.

Ref: This office letter No.5182/Touzi dt.10.12.2019, Lett. No.7241/Touzi
dt.28.9.2020 and Letter No.8617 dt.3.12.2020, letter No.8967 / Touzi
dt.21.12.2020.

Sir,

In inviting a reference to the letters on the subject cited above I am to say that. It has been requested for depositing Rs.1,91,71,316/-(Rupees one crore ninety one lakh seventy one thousand three hundred sixteen) only towards the value of minor mineral to the extent of 1,28,000 cum. available in the Jamunda Jungle Stone Quarry No.1 before the sairat source is declared extinct." No communication has yet been made to the JSPL from your office regarding payment of the following dues. District Office, Angul has returned the case record for extinction of Sairat source with the direction to realize the amount before re-submission.

Hence, you are requested to make necessary arrangement for depositing the above amount due against **M/s JSPL** with the undersigned, immediately in order to regularize the official record and avoid future audit.

Yours faithfully

[Signature]
22.02.2021
Tahasildar, Banarpal

Memo No. 1127 /dt. 22.2.2021

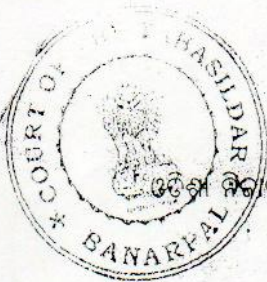
Copy submitted to the Collector, Angul /Sub-Collector, Angul for kind information.

[Signature]
22.02.2021
Tahasildar, Banarpal

[Signature]
12/12/2021
Public Information Office,
Tahasil Office,
Banarpal

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0717502



ସଂ. _____

ଓଡ଼ିଶା ବିଚାରପ୍ରଦାନ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 123 ମସିହା 20

କାର୍ଯ୍ୟାଳୟ ପ୍ରାପ୍ତ ହେଲା Land Officer, DCO, Bhubaneswar

କେଉଁ ବାବଦରେ DMF 16,64,000.00
EMF 8,32,000.00

Through e-transfer
ନଗଦ ଆକାରରେ _____

ପରିମାଣ
ଟ. ପ

24,96,000.00

ସାମ ଆକାରରେ _____

24,96,000.00

ମୋଟ Rupees Twenty four lakh Ninety Six
Thousand Only.

(ଅକ୍ଷରରେ _____ କୋ ମାତ୍ର)

ତା 25/3/2021 _____

ପ୍ରମାଣ କରିଥିବା ଅଧିକାରୀ

ଓ. ଦ. ପ୍ରତ୍ଯକ୍ଷକ (ଫାଇଲ) DTP--178--20,000. ଓକ୍ସ.21-10-2011

25/3/2021
Public Information Office,
Tehsil Office,
Banarpal

ଅନୁସୂଚୀ XIV-- ପ୍ରାନ୍ତ ସଂ: 511

Annexure
"B"
0717501

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

ସଂ: _____



ପ୍ରତିଷ୍ଠା କରାଯାଇଥିବା ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ: 123 ମସିହା 20

ବାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Land Officer, IDCO Bhubaneswar.

କେଉଁ ବାବଦରେ Royalty

Through e-transfer

ପରିମାଣ
ଟ. ପ

ନଗଦ ଆକାରରେ _____ 1,66,75,316.00

ସ୍ୱାମୀ ଆକାରରେ _____ 1,66,75,316.00

Chupes One crore sixty six lakh seventy-five thousand Three Hundred sixteen only.

(ଅକ୍ଷରରେ _____ ବୋଲି ମାତ୍ର)

ତା 25/03/2021

[Signature]
ପ୍ରମୁଖ କରଦାତା ଅଧିକାରୀ
Tahasil Office
Banarpal

ଓ.ଏ. ମୁଦ୍ରଣାଳୟ (ପ୍ରାନ୍ତ) DTP--178--20,000 Jks.21-10-2011

IS

C. Sanyal
01-13/03/2021
Public Information Officer,
Tahasil Office,
Banarpal

Schedule XIV Form No. 511

RECEIPT BOOK**0717502**

Sl.No _____

[ODISHA NIZARAT PRAKRISHNA BOOK, 1963 RULE 31(i) NOTE]

Book No 123 Year 20Received from whom : Land Officer, IDCO, Bhubaneswar

For what purpose	DMF	16,64,000.00
	EMF	8,32,000.00

Amount
Rs. P.In cash *Through E- Transfer*

Rs.24,96,000.00

Against Stamp duty

Rs.24,96,000.00

Total (In words *Rupees Twenty-four Lakh Ninety-Six Thousand* only)Dt. 25/03/2021

Receiving officer

Schedule XIV Form No. 511

RECEIPT BOOK**0717501**

Sl.No _____

[ODISHA NIZARAT PRAKRISHNA BOOK, 1963 RULE 31(i) NOTE]

Book No 123 Year 20Received from whom : Land Officer, IDCO, Bhubaneswar

For what purpose Royalty

	Amount	
	Rs.	P.
In cash <i>Through E- Transfer</i>	Rs.1,66,75,316.00	

Against Stamp duty	Rs. 1,66,75,316.00	
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Total (In words Rupees One Crore Sixty Six Lakh Seventy Five Thousand Three Hundred Sixteen only)Dt. 25/03/2021

Receiving officer

ଠ
ଫାରମ ଠ

[ନିୟମ ୧୧୦ ଦ୍ରଷ୍ଟବ୍ୟ]
ସ୍ୱରାଜ ପଞ୍ଚା ସମ୍ବନ୍ଧୀୟ ଆଦେଶନାମା
Intimation Slip for Sairat Sources

ତହସିଲଦାର ନାମ Banarpal
ଜିଲ୍ଲା Angul
ମାମଲା ସଂଖ୍ୟା ଓ ବର୍ଷ Sairat Case No. 26/2014-15
ମୌଜାର ନାମ Received Rs.1,66,75,316/-,
ଆନାର ନାମ (Rupees one crore, sixty six lakhs
ମୌଜାର ଆନା ସଂଖ୍ୟା hundred sixteen) towards royalty
ଘାଟା ସଂଖ୍ୟା Tahasil office M.R. No.
ସ୍ୱରାଜର ବିବରଣୀ 0717501/123/dt.25.03.2021 from
ଜରସମନ ଟଙ୍କା Land Officer, IDCO, Bhubaneswar
କିଛି in respect of Jamunda Jungle
ପଞ୍ଚା କାସନ ରହିବାର ସମୟ Stone quarry.. *towards royalty*
to interest

ତହସିଲଦାର

ସମ୍ବଲପୁର ବିବରଣୀ ସଂଯୁକ୍ତ ରେଜିଷ୍ଟରମାନଙ୍କରେ ଦରଜ

ନାସବ-ତହସିଲଦାର

C. Sanku
୧୨/୦୩/୨୧
କରାଗଳା
Public Information Office
Tahasil Office,
Banarpal

ଠ
ଫାରମ ଠ

[ନିୟମ ୧୧୦ ଦ୍ରଷ୍ଟବ୍ୟ]
ସ୍ୱରାଜ ପଞ୍ଚା ସମ୍ବନ୍ଧୀୟ ଆଦେଶନାମା
Intimation Slip for Sairat Sources

ତହସିଲଦାର ନାମ Banarpal
ଜିଲ୍ଲା Angul
ମାମଲା ସଂଖ୍ୟା ଓ ବର୍ଷ Sairat Case No. 26/2014-15
ମୌଜାର ନାମ Received Rs.1,66,75,316/-,
ଆନାର ନାମ (Rupees one crore, sixty six lakhs
ମୌଜାର ଆନା ସଂଖ୍ୟା hundred sixteen) towards royalty
ଘାଟା ସଂଖ୍ୟା Tahasil office, M.R. No.
ସ୍ୱରାଜର ବିବରଣୀ 0717501/123/dt.25.03.2021 from
ଜରସମନ ଟଙ୍କା Land Officer, IDCO, Bhubaneswar
କିଛି in respect of Jamunda Jungle
ପଞ୍ଚା କାସନ ରହିବାର ସମୟ Stone quarry. *towards royalty*
to interest

ତହସିଲଦାର

ସମ୍ବଲପୁର ବିବରଣୀ ସଂଯୁକ୍ତ ରେଜିଷ୍ଟରମାନଙ୍କରେ ଦରଜ

କରାଗଳା |

ନାସବ-ତହସିଲଦାର

Schedule XIV Form No. 139

Form O
(See Rule 110)Instruction regarding Sairat lease
Intimation slip Sairat Sources

Name of Tehsil	Banarpal
District	Angul
Case No. and Year	Sairat Case No.26/2014-15
Name of the Settlement	Received Rs.1,66,75,316/- (Rupees
Name of the Thana	One Crore Sixty Six Lakhs Seventy
Number of the Settlement Thana	Five Thousand three Hundred
Khata No.	Sixteen) towards Royalty only for
Particulars of Sairat	the year2020-21 vide Tahasil
Amount of money	office, IDCO, Bhubaneswar in
Instalment	respect of Jamunda Jungle Stone
Period of lease	quarry)

Tehsildar

The following particulars have been registered in the relevant registers.

Naib-Tehsildar

Schedule XIV Form No. 139

Form O
(See Rule 110)Instruction regarding Sairat lease
Intimation slip Sairat Sources

Name of Tehsil	Banarpal
District	Angul
Case No. and Year	Sairat Case No.26/2014-15
Name of the Settlement	Received Rs.1,66,75,316/- (Rupees
Name of the Thana	One Crore Sixty Six Lakhs Seventy
Number of the Settlement Thana	Five Thousand three Hundred
Khata No.	Sixteen) towards Royalty only for
Particulars of Sairat	the year2020-21 vide Tahasil
Amount of money	office, IDCO, Bhubaneswar in
Instalment	respect of Jamunda Jungle Stone
Period of lease	quarry)

Tehsildar

The following particulars have been registered in the relevant registers.

Naib-Tehsildar

Date: 25-06-2024

To,
The Sarpanch
Badakerjang GP,
Angul, Odisha

Subject: Request for enquiry & re-assessment of RI Report of Jamunda Jungle Pahada(Query No.1) based on public objection/grievance.

Respected Madam,

With reference to our petition dated, 10th April'24, on 9th May'24, on 27th May'24 & on 24th June'24 to The District Administration keeping your good self in loop & further with reference to captioned subject, please find details for your kind perusal & necessary action.

There is a hill(Pahada)area of about 10.36 acres in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul.

We've found/noticed illegal and unfair means adopted to grant lease of a hill/parbat area covering about 10.36 Acres (including Jamunda Jungle Mines No.1) situated in Jamunda Jungle village area under Badkerjang G.P. (Banarpal Tehsil) in favour of JSPL company.

As per RI report attached in case lease record, we've found/observed some irregularities had been done.

Requesting your good self & initiate enquiry & re-assessment of RI Report of Jamunda Jungle Pahada(Query No.1) based on public objection/grievance.

Looking forward for faster & positive response to protect rights of public, to protect national asset(minor minerals) & to act as per Law of The Land.

Thanking you

Your's Faithfully,
Satam Patnaik
Satam Patnaik
(Village Core Committee Memeber)
Sudarshanpur
Badakerjang
Angul
Odisha
M: 8527070196
Email: satam.patnaik@gmail.com

Manamohan Sahu
President
Badakerjang Village Committee
Angul

Lambodar Behera
Secretary
Badakerjang Village Committee
Angul

Encl:

- Copy of Public petition dated 24th June'24 to District Administration.

Received by Sarpanch

C. Pradhan
30/06/24

Sarpanch
Badakerjang G.P.

- Copy of RI report from case lease rocks proved by Banarpal -Tehsil through RTI application.

Copy To:

- 1- The Governor, Odisha
- 2- The CM, Odisha
- 3- The Lokayukta, Odisha .
- 4- The Chief Secretary, Govt of Odisha.
- 5- The Revenue Secretary, Govt of Odisha.
- 6- The Secretary Steel & Mines, Govt of Odisha.
- 7- The Director Mines, Odisha.
- 8- The Dy. Director Mines, Talcher Circle, Angul.
- 9- The CGM(Land), IDCO, Bhubaneswar.
- 10- The RDC, Sambalpur, Odisha.
- 11- The DM & Collector, Angul.
- 12- The ADM(Revenue), Angul.
- 13- The Sub-Collector, Angul.
- 14- The Tehsildar, Banarpal, Angul.
- 15- The SP, Angul.
- 16- The SDPO, Angul.
- 17- The IIC, Industrial Police Station, Nisha, Angul.
- 18- The DFO, Angul Division, Angul.
- 19- The RCCF, Angul Circle, Angul.
- 20- The PCCF, Odisha.
- 21- The Public Grievance Cell,NGT.
- 22- The ED & Plant Head, JSPL, Angul.
- 23- The Chairman, JSPL, Angul.
- 24- The President, Village Committee, Badakerjang, Angul.
- 25- The President, Village Committee, Jamunda, Angul.

85
ସରପଞ୍ଚିକ କାର୍ଯ୍ୟାଳୟ, ବଡ଼ବକରଜାଙ୍ଗ ଗ୍ରାମପଞ୍ଚାୟତ
Annexure - 4 (colly.)

OFFICE OF THE SARAPANCH, BADAKERJANG GRAM PANCHAYAT
AT/PO-BADAKERJANG, DIST- ANGUL, PIN-759143 (ODISHA)

Ref. No.

Date: 22-07-2024

To
The Tehsildar
Banarpal
Angul

Subject: Updated RI report of Jamunda Jungle Mines.

Dear Sir,

With reference to grievance received from villagers(of Badakerjang & Jamunda) & with reference to captioned subject, please find details for your kind perusal.

As mentioned, we need following details of Jamunda Jungle Mines.

1. Distance of Jamunda Jungle Mines from PWD road connecting Badakerjang & Jamunda.
2. Distance of any near by habitat(Sahi/Basti/village) from Jamunda Jungle Mines.
3. Any place of worship(of any religion) near Jamunda Jungle Mines & distance of the same from Jamunda Jungle Mines.

Requesting your good self to direct concern RI(RI Badakerjang) to do the enquiry & share report of the above mentioned points on high priority.

Looking forward for positive & faster response to revert grievance of villagers.

Thanks & Regards

Chirasmita Pradhan
Sarpanch
Badakerjang GP
Angul, Odisha
M: 099384 46525

C Pradhan
22/07/24
Sarpanch
Badakerjang G.P.

Copy To:

- 1- The Sub-Collector, Angul.
- 2- The ADM(Revenue), Angul.
- 3- The DM & Collector, Angul.
- 4- The RDC, Sambalpur.
- 5- The DDM, Talcher Circle.
- 6- The Director Mines, Govt of Odisha

Received a copy
[Signature]
C.O.
Banarpal Talcher I.

OFFICE OF THE REVENUE INSPECTOR, BADKERJANG

Letter No.113/ date.31.07.2024

To

The Tahasildar, Banarpal.

Sub:- Submission of inquiry report on the application of Sarpanch, Badkerjang GP.

Ref:- Tahasil office Memo No. 5053 dt. 30.07.2024.

Sir,

With reference to the subject cited above, I am to submit herewith the information as sought by Sarpanch, Badkerjang GP which is as follows.

- i. Sarpanch, Badkerjang GP sought information regarding the Mountain present within the boundary of Jindal Ltd., acquired by IDCO, bearing plot No. 763, Kisam-Patita (previously the kisam was Parbat), Holding No. 279/494, RT- IDCO, Ac 10.36.
- ii. The Majhika- Tukuda road is present beside the said mountain at an approximate distance of 150m.
- iii. One religious place (Matha) is situated at an approximate distance of 250m from the said mountain.

This is for favour of kind information.

Yours faithfully

Revenue Inspector
Badkerjang

**OFFICE OF THE TAHASILDAR: BANARPAL**Ph.: 06764-229323(O), E-mail: tah.bana-od@nic.in

Letter No. 6397 /Dt. 28.08.2024

To

The Sarapanch,
Badakerjang GP, Angul.


Sub: Compliance on Grievance petitioned by Sarpanch Badakerjang, Angul regarding updated RI report of Jamunda Jungle mines.

Sir,

With a reference to the subject cited above, I am to say that the report of R.I. Badakerjang is attached herewith for your information.

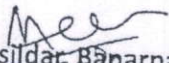
Encl:- R.I. Report

Yours Faithfully,


Tahsildar, Banarpal

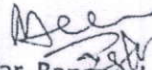
Memo. No. 6398 /Date. 28.08.2024

Copy To the Sub-Collector, Angul for a favour of your kind information.


Tahsildar, Banarpal

Memo. No. 6399 /Date. 28.08.2024

Copy to the DM & Collector, Angul for a favour of your kind information.


Tahsildar, Banarpal

From: Satam Patnaik <satam.patnaik@gmail.com>

Date: 28 October 2024 at 11:11:16 AM IST

To: dsmsec.or@nic.in

Cc: mo.angul@gov.in, ddm Talcher

<ddm.talcher@orissaminerals.gov.in>, dirmines_odisha@rediffmail.com, Revsec.od@nic.in, csori@ori.nic.in, Rdesbp@nic.in, Dm-angul@nic.in, Admangul@nic.in, Laoangul@gmail.com, cgmland@idco.in, tah.banaod@nic.in, lokayukta.odisha@gov.in

Subject: Mining Scam(Jamunda Jungle Stone Mines) by JSPL Angul.

Date: 28-10-2024

To

The Add. Chief Secretary,
Steel & Mines Department,
Govt of Odisha.

Subject: Mining Scam(Jamunda Jungle Stone Mines) by JSPL Angul.

References:

- 1- Petition submitted in the court of Lokayukta Odisha on 08-08-2024.
- 2- Letter to The DDM, Talcher & The Tahsildar, Banarpal from The Asst. Collector, Pad R&R to enquire about the matter based on the latter from The Dy Secretary, Steel & Mines Department, Govt of Odisha to The Collector, Angul.
- 3- Representations dated 10-04-2024, dated 09-05-2024, dated 27-05-2024 & dated 27-05-2024 submitted to the Collector, Angul with copies to 24 Govt. Officials starting from the Governor of Odisha to the President, Jamunda Jungle, Angul, Odisha.
- 4- Representation dated 25-06-2024 submitted to The Sarpanch, Badakerjang GP to conduct an enquiry with actual RI report.
- 5- RI's report based on the petition from The Sarpanch.
- 6- Report from Office of The SE, R&B Division, Angul regarding PWD Road.
- 7- No information & document available with Office of The DDM, Talcher Circle regarding Assessment of Jamunda Jungle Mines & Case Record of Jamunda Jungle Mines.
- 8- No information & document available with Office of CGM(Land),IDCO regarding Assessment of Jamunda Jungle Mines & Case Record of Jamunda Jungle Mines.
- 9- Complete case record(certified) of Jamunda Jungle Mines from the office of Tahasildar, Banarpal.

Respected Sir,

With reference to captioned subject & above mentioned references, please find Public petition for the illegal and unfair means adopted to grant mining lease of a hill area covering about 10.36 Acres (Jamunda Jungle Chota pahada) situated in Jamunda Jungle village area under

Badkerjang G.P. (Banarpal Tehsil), District-Angul, Odisha in favour of JSPL Company by bypassing compliance as per rules and regulations and provisions of different mining laws/ Revenue laws/ Environment laws/ rules of State Govt. & by suppressing facts to general public.

(i) There is a hill (Chota Pahada) area of around 10.36 Acres in Khata No.01, plot No.763/1 in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul, Odisha. We came to know from local Revenue Office that lease of that hill area has been granted to JSPL recently in the name of Jamunda Jungle quarry No.1 (New).

There was a stone mine (named as Jamunda Jungle Stone Mines) in that hill area earlier but due to public demand and objections from air & noise pollution point of view, that stone mine was stopped since last 2009.

(ii) Panchayat people could not object to this before the lease granted because district administration have not issued any Govt. notice/ Gram panchayat notice/ Villager notice prior to handing over to JSPL. We came to know during 1st week of April, 2024 when a group of people claiming themselves as employees of a company –JSPL started survey and demarcation of the hill area for a stone quarry to instal their big crusher machines, Hence cause of action arises to file this petition.

(iii) We have submitted our representations dated 10-04-2024, dated 09-05-2024, dated 27-05-2024 & dated 27-05-2024 to The Collector, Angul for an enquiry but he did not respond till date, hence this petition to this Hon'ble court.

(iv) We have also submitted our representation dated 25-06-2024 to The Saroanch, Badakerjang GP to conduct an enquiry about the same & to get an updated RI report about the same.

(v) Manipulated field inspection report submitted by RI-Tubey on dated 15-12-2015 clearly deviates “**Orissa Land Reforms Act, 1960**”, which represent corrupt & soft heartiness of concern officials towards JSPL as the Act clearly indicate that no lease can be granted for mining purpose if there is existing habitat, public road, temple & grown up trees in and around (within 1000 metres distance) of mining points.

Fake and manipulated field inspection report was issued in favour of JSPL by the then RI-Tubey under the administrative control of the then Tahdildar, Banarpal & Sub-Collector, Angul, which violates tampering the Govt record by altering & concealing the actual records/ facts.

Findings From RI Report dated 31-07-2024:

(a) Habitats / village (Naik sahi) is in close proximity i.e. less than 200 mtrs from the mining points.

(b) Only one temple of the area and hindu sanatan matha of the region are in just bottom of the hill, i.e. 250 mtrs from the mining points.

(c) There is no transport road close to the mines for the purpose of mining activity but the only PWD road connecting from Jamunda jungle to Badakerjang is passing through the proposed mine area within a distance of 150 metres from the mining points. This PWD road is the only connecting path between SH-63 to NH-55 & connecting 5 Gram Panchayats & 9 villages to NH-55.

(d) There is huge no of trees growth, more than 5000 trees over the said plot.

(e) Since thousands and thousands of both private and Govt. land of our village area have already been acquired for the company, the landless people and others having much less than the nominal quantity of land are cultivating rabi phasal in and around the hill area covering about 8 acres, making the land agricultural standard for their livelihood.

Fake & Manipulated Assessment By Office Of The DDM, Talcher Circle:

We pray to office of your goodself to ask them to furnish details related to evaluation method adopted by Dy. Director Mines (DDM) to grant/ approve Jamunda Jungle lease in favour of IDCO/JSPL. Measurement was done by the Deputy Director Mines for 128000 Cum Quantity (2.6 lacs ton approx.) during 07.07.2011. Methodology of assessment followed by DDM was made towards partial assessment of the hill area. Assessments of the entire hill area (Mine area) have not intentionally done to damage Govt. revenue. Since survey has not been done, then actual assessment of quantity is quite suspicious as proper process corroborating to relevant laws/ Rules have not been followed.

NOTE:

- No documents related to assessment done of the said mines & no case record of the said mines is available with the office of the DDM & not even with IDCO(Refer: Reply of RTI from DDM & IDCO).

(vi) Reason of lease given to JSPL of a running mines should be known to the general public / nearby villagers. Request to ask them to share motive for giving lease and also, request to share project report of that particular mines area (10.36 acres), if any.

(vii) This is a specific case of serious corruption and illegally violation of rules and regulations and provisions of different mining laws/ Revenue laws/ Environment laws/ rules of State Govt. of Odisha where the corrupt Govt. officials may have been obliged by the company to favour the corruption and illegalities in favour of the said company. This is a fit case to hand over to the vigilance enquiry under the provisions of Lokayukta Act.

PRAYER

- Under the above facts and circumstances, necessary order as deemed proper may kindly be passed in this regard in the interest of justice at the earliest. We pray your good office to direct the concern Govt. officials more particularly the Tahasildar, Banarpal and the Collector, Angul

to immediately stop processing any land related matter/ blasting permission of that hill area till disposal of this petition.

- We pray to your good office to pass an appropriate order to initiate **“QUANTITY REASSESSMENT OF TOTAL AREA OF 10.36 Acres in Khata No.01, plot No.763/1 of Jamunda Jungle”** granted in favour of the private company - JSPL and initiate public auction, if Govt. at all desire for revenue but with current price by following all processes and modalities as per Mining Acts/Rules for which this petitioners shall ever pray.

- We pray to office of your good self to initiate strict legal action against the then officers of Mining Department & as well as the officers of Revenue Department who all were involved in this scam/ gross violation. And also to initiate strict legal action against the current DDM, Talcher Circle for intentional inaction to cover up this matter(scam) even after received letter from The Steel & Mines Department, Govt of Odisha to enquire into the matter.

I have full faith on the present Government & their governance for a positive outcome. Looking forward for proactive & faster response from office of your good self to safeguard National Interest.

Thanks & Regards

Satam Patnaik
C/o: Shri Bala Krushna Pattanaik Trust
6th Lane, Amalapada,
Angul
Odish
PIN-759122
M: 8527070196
Email: satam.patnaik@gmail.com

Copy To:

- 1- The Mining Officer, Angul
- 2- The DDM, Talcher Circle, Talcher.
- 3- The Director Mines, Govt of Odisha.
- 4- The Secretary, Revenue & Disaster Management, Govt of Odisha.
- 5- The Chief Secretary, Govt of Odisha.
- 6- The Revenue Divisional Commissioner (ND), Sambalpur.
- 7- The DM & Collector, Angul.
- 8- The ADM(Revenue), Angul.
- 9- The CGM(Land), IDCO, Bhubaneswar.
- 10- The LAO(General), Angul.
- 11- The Tehsildar, Banarpal, Angul
- 12- The Chairperson, Lokayukta, Odisha.

GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT

Annexure - 6 (colly.)

No. 9464 /S&M, Bhubaneswar dated 02/11/2024

SM-MC3-GV-0055-2024

From

Sri Rajesh Prasad Nayak

Deputy Secretary to Government

To

The Director, Minor Minerals, Odisha

The Collector & DM, Angul

Sub: - E-mail Petition dated 28.10.2024 of Sri Satam Patnaik of village Badakerjang, regarding the mining scam (Jamunda Jungle stone mines) by JSPL Angul.

Sir,

In enclosing herewith, a copy of the e-mail Petition dated 28.10.2024 of Sri Satam Patnaik of village Badakerjang, I am directed to request you to enquire into the matter & take necessary steps as per rules to redress the petitioner's grievance and submit compliance/ action taken report thereof to this Department at the earliest.

Yours faithfully,

Rajak
02.11.2024

Deputy Secretary to Government

Memo No. 9465/SM, Dt. 02/11/2024

Copy along with enclosure forwarded to DDM Talcher/MC-III Section vide e-mail(steelmimesmc3@gmail.com) for information and necessary action.

Rajak 02.11.2024

Deputy Secretary to Government

Memo No. 9466/SM, Dt. 02/11/2024

Copy forwarded to petitioner Sri Satam Patnaik, vide e-mail: satam.patnaik@gmail.com for information.

Rajak 02.11.2024

Deputy Secretary to Government



Dy. No. 1988/211
01.11.24

93

Dy. No. 4052 IACSSM

Email

Additional Chief Secretary Steel and Mines Deptt

Mining Scam(Jamunda Jungle Stone Mines) by JSPL Angul.

OSWAS No. 10462 S/M

Date: 01.11.24

From : satam patnaik <satam.patnaik@gmail.com>

Mon, Oct 28, 2024 11:11 AM

Subject : Mining Scam(Jamunda Jungle Stone Mines) by JSPL Angul.

1 attachment

To : Additional Chief Seretary Steel and Mines Deptt <dsmsec.or@nic.in>

Cc : Sukesmita Majhi <mo.angul@gov.in>, ddm talcher <ddm.talcher@orissaminerals.gov.in>, dirmines odisha <dirmines_odisha@rediffmail.com>, Secretary Revenue and DM <Revsec.od@nic.in>, Shri Manoj Ahuja <csori@ori.nic.in>, RDCSambalpur Orissa <Rdcsbp@nic.in>, Collector and DM, Angul <Dm-angul@nic.in>, ADM Angul <Admangul@nic.in>, Laoangul@gmail.com, cgmland@idco.in, Tahasil Office Banarpal <Lal.bana-od@nic.in>, Lokayukta Odisha <lokeyukta.odisha@gov.in>

J. Ghadai
Riyak
30.10.2024
S.A. Dew



[Handwritten signature]

Date: 28-10-2024

To
The Add. Chief Secretary,
Steel & Mines Department,
Govt of Odisha.

[Handwritten signature: deputy secy]
[Handwritten initials: S.A.]
[Handwritten date: 29.10]

Subject: Mining Scam(Jamunda Jungle Stone Mines) by JSPL Angul.

References:

- 1- Petition submitted in the court of Lokayukta Odisha on 08-08-2024.
- 2- Letter to The DDM, Talcher & The Tahsildar, Banarpal from The Asst. Collector, Pad R&R to enquire about the matter based on the latter from The Dy Scretary, Steel & Mines Department, Govt of Odisha to The Collector, Angul.
- 3- Representations dated 10-04-2024, dated 09-05-2024, dated 27-05-2024 & dated 27-05-2024 submitted to the Collector, Angul with copies to 24 Govt. Officials starting from the Governor of Odisha to the President, Jamunda Jungle, Angul, Odisha.
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& by suppressing facts to general public.

(i) There is a hill (Chota Pahada) area of around 10.36 Acres in Khata No.01, plot No.763/1 in Jamunda Jungle village area under Badkerjang G.P. of Banarpal Tehsil, Angul, Odisha. We came to know from local Revenue Office that lease of that hill area has been granted to JSPL recently in the name of Jamunda Jungle quarry No.1 (New).

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(iii) We have submitted our representations dated 10-04-2024, dated 09-05-2024, dated 27-05-2024 & dated 27-05-2024 to The Collector, Angul for an enquiry but he did not respond till date, hence this petition to this Hon'ble court.

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We pray to office of your goodself to ask them to furnish details related to evaluation method adopted by Dy. Director Mines (DDM) to grant/ approve Jamunda Jungle lease in favour of IDCO/JSPL. Measurement was done by the Deputy Director Mines for 128000 Cum Quantity (2.6 lacs ton approx.) during 07.07.2011. Methodology of assessment followed by DDM was made towards partial assessment of the hill area. Assessments of the entire hill area (Mine area) have not intentionally done to damage Govt. revenue. Since

Survey has not been done, then actual assessment or quantity is quite suspicious as proper process corroborating to relevant laws/ Rules have not been followed.

NOTE:

- No documents related to assessment done of the said mines & no case record of the said mines is available with the office of the DDM & not even with IDCO(Refer: Reply of RTI from DDM & IDCO).

(vi) Reason of lease given to JSPL of a running mines should be known to the general public / nearby villagers. Request to ask them to share motive for giving lease and also, request to share project report of that particular mines area (10.36 acres), if any.

(vii) This is a specific case of serious corruption and illegally violation of rules and regulations and provisions of different mining laws/ Revenue laws/ Environment laws/ rules of State Govt. of Odisha where the corrupt Govt. officials may have been obliged by the company to favour the corruption and illegalities in favour of the said company. This is a fit case to hand over to the vigilance enquiry under the provisions of Lokayukta Act.

PRAYER

- Under the above facts and circumstances, necessary order as deemed proper may kindly be passed in this regard in the interest of justice at the earliest. We pray your good office to direct the concern Govt. officials more particularly the Tahasildar, Banarpal and the Collector, Angul to immediately stop processing any land related matter/ blasting permission of that hill area till disposal of this petition.

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I have full faith on the present Government & their governance for a positive outcome. Looking forward for proactive & faster response from office of your good self to safeguard National Interest.

Thanks & Regards

Satam Patnaik
C/o: Shri Bala Krushna Pattanaik Trust
6th Lane, Amalapada,
Angul
Odish
PIN-759122
M: 8527070196
Email: satam.patnaik@gmail.com

Copy To:

- 1- The Mining Officer, Angul
- 2- The DDM, Talcher Circle, Talcher.
- 3- The Director Mines, Govt of Odisha.
- 4- The Secretary, Revenue & Disaster Management, Govt of Odisha.
- 5- The Chief Secretary, Govt of Odisha.

- 6- The Revenue Divisional Commissioner (ND), Sambalpur.
- 7- The DM & Collector, Angul.
- 8- The ADM(Revenue), Angul.
- 9- The CGM(Land), IDCO, Bhubaneswar.
- 10- The LAO(General), Angul.
- 11- The Tehsildar, Banarpal, Angul
- 12- The Chairperson, Lokayukta, Odisha.

Attachment(Documents relied on):

- 1- **Annexure-1:** Petition submitted in the court of Lokayukta Odisha on 08-08-2024.
- 2- **Annexure-2:** Copy of Letter to The DDM, Talcher & The Tahsildar, Banarpal from The Asst. Collector, Pad R&R to enquire about the matter based on the latter from The Dy Sctetary, Steel & Mines Department, Govt of Odisha to The Collector, Angul.
- 3- **Annexure-3:** Copy of Representations dated 10-04-2024, dated 09-05-2024, dated 27-05-2024 & dated 27-05-2024 submitted to the Collector, Angul with copies to 24 Govt. Officials starting from the Governor of Odisha to the President, Jamunda Jungle, Angul, Odisha.
- 4- **Annexure-4:** Copy of Representation dated 25-06-2024 submitted to The Sarpanch, Badakerjang GP to conduct an enquiry with actual RI report.
- 5- **Annexure-5:** Copy of RI's report based on the petition from The Sarpanch.
- 6- **Annexure-6:** Copy of Report from Office of The SE, R&B Division, Angul regarding PWD Road.
- 7- **Annexure-7:** Copy of letter from Office of The DDM, Talcher Circle regarding Quantity Assessment of Jamunda Jungle Mines & Case Record of Jamunda Jungle Mines.
- 8- **Annexure-8:** Copy of letter from Office of CGM(Land),IDCO regarding Quantity Assessment of Jamunda Jungle Mines & Case Record of Jamunda Jungle Mines.
- 9- **Annexure-9:** Copy of Cover Note of Complete case record(certified) of Jamunda Jungle Mines from the office of Tahasildar, Banarpal.

— Mining Scam with DOC.pdf

5 MB

By e-mail

**GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT
DIRECTORATE OF MINOR MINERALS**

File No. DOMM-DMM-PG-0081-2024

2262

Date :

11/11/2024

From

Sri Turam Balei Munda,
Deputy Director (Tech-Geology)

To

The Mining Officer,
Angul Circle.

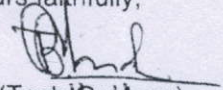
Sub: E-mail Petition dated 28.10.2024 of Sri Satam Patnaik of village Badakerjang, regarding the mining scam (Jamunda Jungle stone mines) by JSPL Angul.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith e-mail Petition dated 28.10.2024 of Sri Satam Patnaik of village Badakerjang, dist:Angul (copy enclosed) received from Steel & Mines Department vide letter no.9464 dt.02.11.2024 and request you to enquire into the matter & take necessary steps as per rules and submit compliance/ action taken report for onward submission of same to Steel & Mines Department at the earliest.

Encl : As above

Yours faithfully,


 Deputy Director(Tech-Geology)

Memo No. 2263

Date 11/11/2024

Copy forwarded to petitioner Sri Satam Patnaik, email-satam.patnaik@gmail.com for information

Deputy Director(Tech-Geology)

Memo No. 2264

Date 11/11/2024

Copy forwarded to Deputy Secretary to Government, Steel & Mines Department for information and necessary action with reference to his letter no.9464 dt.02.11.2024.

Deputy Director(Tech-Geology)

Deputy Director(Tech-Geology)





GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER
DIST: ANGUL

Letter No. 1024

MM /Dt. 13.11.2024

To

The Deputy Director of Mines
Talcher circle, Angul District.

Sub – Submission of proposal for a committee formation Regarding "Quantity Reassessment of total area of 10.36 acres in Khata no. 01, Plot no. 763/1 of Jamunda Jungle.


Ref- Ltr no. 2262 on dt .11.11.24 and Lt no. 9464 / S&M, Bhubaneswar dated 02.11.24.

Sir,

In inviting reference to the subject cited above and captioning to the reference mentioned below, as per the grievance filed dated 28.10.24 by Sri Sattam Patnaik of village Badakerjang, Dist - Angul regarding mining scam of Jamunda Jungle by JSPL & JSOL. After gone through the grievance petition and above-mentioned reference letter, here by proposing formation of a committee with Divisional Forest Officer, Angul and Tahasildar, Banarpal, ORSAC & RQP to inspect the site and Quantity reassessment of the area.

This is for your kind information and necessary action.

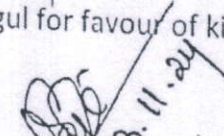
Yours Faithfully


Mining officer, Minor Mineral
Angul District

Memo no. 1025

MM/ Dt. 13.11.2024

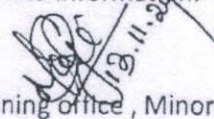
Copy submitted to Collector and District Magistrate , Angul for favour of kind information.


Mining officer, Minor Mineral
Angul District

Memo no. 1026

MM/ Dt. 13.11.2024

Copy submitted to Director of Minor minerals , Bhubaneswar for kind information.


Mining office , Minor Mineral
Angul District



OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER,
DIST-ANGUL.

Letter No. 2032 /Mines,

Dated. 18/11/2024

To

The Mining Officer, Minor Mineral,
Angul District.

Sub: Submission of Proposal for a committee formation regarding "Quantity Reassessment of total area of 10.36 acres in Khata No. 01, Plot No. 763/1 of Jamunda jungle.

Ref: Your letter No. 1024/MM, Dt. 13.11.2024.

With reference to the letter on the subject cited above, I am to say that for formation of committee in order to Reassessment of total area of 10.36 acres in Khata No. 01, Plot No. 763/1 of Jamunda jungle the following informations are required.

1. Name of the Sairat source:
2. Name of the Lessee:
3. Status of the Sairat source:
4. Grant order:
5. Granted By:
6. Period of Lease:
7. Approved quantity since inception of lease:
8. Despatch Quantity since inception of lease:
9. Royalty paid since inception of lease (In Rs.):
10. Penalty imposed by any authority (In Rs.):

Therefore you are directed to provide the informations at an early to comply the grievance filed dated 28.10.2024 by Sri Sattam Pattnaik of village Badakerjang, Dist-Angul regarding mining scam of Jamunda Jungle by JSPL & JSOL.

Yours faithfully,

Deputy Director Mines, (I/c)
Talcher Circle, Talcher.



**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER
CIRCLE, TALCHER, DIST- ANGUL.**

No. 2157 / Mines.

Dated 30/11 /2024

To

The D.F.O. (T), Angul/
The Tahasildar, Banarpal.

Sub: E-mail Petition dated 28.10.2024 of Sri Satam Patnaik of village Badakerjang regarding the mining scam (Jamunda Jungle stone mines) by JSPL, Angul.

Ref: Letter No.9464/S&M dated 02.11.2024 of Steel & Mines Department, Govt. of Odisha.

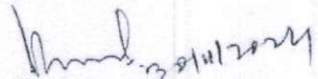
Sir,

With reference to the letter on the subject cited above, I am directed to say that several allegations have been received from Sri Satam Patnaik regarding mining scam (Jamunda Jungle stone mines) by JSPL, Angul. The Government in Department of Steel & Mines, Odisha, Bhubaneswar is pressing hard for inquiry and submission of compliance to the grievance petition. Consequently, a joint inquiry is schedule to be conducted on **10.12.2024** at 11:00 AM comprising of Forest Officials, Revenue Officials & Mining Officials for quantity reassessment 10.36 Acres in Khata No.01, Plot No.763/1 of Jamunda Jungle to redress the grievance petition received from Government.

Therefore, you are requested to depute concerned officials of your office to remain present on schedule date & time for joint inquiry.

This may please be treated as URGENT.

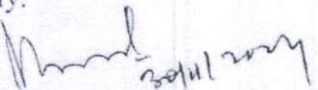
Yours faithfully,


Deputy Director Mines(I/c)
Talcher Circle, Talcher.

Date 30/11 /2024

Memo No. 2158 / Mines,

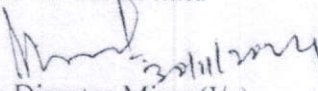
Copy to Miss. S.Majhi, Mining Officer-cum-Competent Authority, Minor Mineral, Angul District/Sri A.K.Pradhan, AMO/Sri R.Nayak, Survey Asst. of this Office for information with a direction to take up the quantity reassessment work expeditiously.


Deputy Director Mines(I/c)
Talcher Circle, Talcher.

Date 30/11 /2024

Memo No. 2159 / Mines,

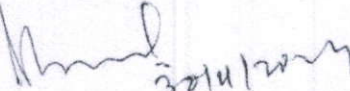
Copy submitted to the Collector & District Magistrate, Angul for favour of kind information.


Deputy Director Mines(I/c)
Talcher Circle, Talcher.

Date 30/11 /2024

Memo No. 2160 /Mines

Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for kind information.


Deputy Director Mines(I/c)
Talcher Circle, Talcher.

इसे फाइल प्रेषक अपने पास रख ले।
To be detached and kept
by the Sender.

FORM- A

See Rule - 4 (I)

Application for Information under section 6 (1) of the RTI Act, 2005

पोस्टल आर्डर

₹ 10

POSTAL ORDER

किस अदा करना

To whom payable

किस डाकघर में

At what Office

क्या इसे क्रॉस किया है

Whether crossed

भेजने की तारीख

Date sent

64F 675357

Information Officer - : Public Information Officer, Office Of The DDM, Talcher
Circle, Talcher

Name with address) : Satam Patnaik

Name of the applicant : Purusottam Patnaik

Address : At- 6th Lane Amplapada

Address : PO.: Angul, Dist - Angul, (Odisha) Pin-759122

Information in respect of identify of : Aadhar Card

Information : No: 5798 8918 9187

Information of information solicited :

Information : ter of information :

1. Copy of "Action Taken Report" of Letter(Letter No.9464, dated 02-11-2024) sent to The DDM, Talcher Circle from The Dy Secretary, Steel & Mines Department with subject title "E-mail petition stated 28-10-2024 of Sri Satam Patnaik of village Badakerjang regarding the mining scam(Jamunda Jungle Stone Mines) by JSPL, Angul".

2. Copy of "Action Taken Report" of Letter(Letter No.2262, dated 11-11-2024) sent to The Mining Officer, Angul from The Dy Director(Tech-Geology), Directorate of Minor Minerals with subject title "E-mail petition stated 28-10-2024 of Sri Satam Patnaik of village Badakerjang regarding the mining scam(Jamunda Jungle Stone Mines) by JSPL, Angul".

3. Copy of all correspondences(Reference; Point No.1 & Point No.2) from office of The DDM, Talcher Circle to all concerned Govt Offices & to JSPL, Angul related to the alleged mining scam(Jamunda Jungle Mines).

4. Copy of reply/ response by JSPL, Angul to the correspondence from Office of The DDM, Talcher Circle regarding the alleged Jamunda Jungle Mines.

- b) The period to which the information relates :
- c) Specific details of information required :
- d) Whether information is required by post or in person (The actual postal address shall be included in providing information) : In person/ Email
- e) In case by post (Ordinary, registered or speed)
6. Address to which information will be sent & in which form :
7. Has the information provided earlier : No.
8. Is this information not made available by the Public authority : No.
9. Do you agree to pay the required fee : Yes
10. Have you deposited application fee (if yes details of such deposit) : Yes (IPO No: 675357)
11. Whether belongs to BPL Category , have you furnished the proof of the same. : NA

Satam Patnaik

Place : Angul

Date : 09-12-2024

Full Signature of the applicant

Address : At- 6th Lane Amplapada

PO.: Angul, Dist – Angul, (Odisha) Pin-759122

Mob: 8527060196

Email: satam.patnaik@gmail.com

Office of the Public Information Officer

Received the application form... Satam Patnaik, At-6th Lane, Amplapada, P.O-Angul

Address... Dist - Angul, pin - 759122

On... 09/12/2024 seeking information

Place : Talchere

Date : 09/12/2024

Suvendra Kumar Samal

Full name of the Public information Officer

Designation & Seal

By Email



DIRECTORATE OF MINOR MINERALS
 STEEL & MINES DEPARTMENT, GOVERNMENT OF ODISHA
 Block No.06, Ground floor, Lokseva Bhawan, Bhubaneswar-751001
 (e-mail:dirmms-rev@gov.in)

File No. DOMM-DMM-MISC-0284-2024

2843

Date: 24/12/2024

From

Sri K. Sudarshan Chakravarthy, IAS
 Director, Minor Minerals

To

The DDM, Talcher
 The MO, Angul

Sub: Inquiry report on allegation filed by Sri Satam Patnaik, against JSPL & JSOL Plant under Chhendipada Tahasil & Banarpal Tahasil.

Madam/Sir,

In inviting a reference to the subject cited above, I am to say that, a Team comprising officials of Directorate of Minor Minerals had proceeded to DDM, Talcher office for inquiry into the allegation against JSPL & JSOL on dated 05.12.2024.

The Team has submitted the report and report is attached herewith for taking further appropriate action and to submit compliance report thereof to this Directorate as well as Steel and Mines Department.

This may please be treated as "Urgent".

Encl : As above.


Yours Sincerely,


 Director, Minor Minerals

Memo No. 2844

Date 24/12/2024

Copy forwarded to Sr. P.S to Additional Chief Secretary, Steel and Mines Department for kind information of Additional Chief Secretary.


 Director, Minor Minerals



**INQUIRE REPORT ON ALLEGATION FILED BY SRI SATAM PATNAIK,
ANGUL AGAINST JSPL & JSOL PLANT UNDER CHHENDIPADA
TAHASIL AND BANARPAL TAHASIL.**

In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL on dated 05.12.2024.

1. Sri N.N Singhdeo, JDG (Tech.), DoMM
2. Sri P. K Panda, DDM, DoMG
3. Sri BadalPrakash Chandra, ASO DoMM

The Team verified the documents relating to the above allegation in the Office of DDM, Talcher. Further the team along with the Controlling Authority and Competent Authority of the District proceeded to the Plant area of JSPL & JSOL for verification of ongoing civil construction and procurement of sand for the civil construction, accompanied by the representative of the Plant Sri Sujit Kumar Pradhan, AVP and Sri Sangram Keshari Mishra, AGM.

The Team further proceeded to the abandoned stone quarry inside the plant acquired area in Jamunda Jungle Village and nearby potential stone sources inside the plant.

Observation

1. It has been observed that various civil construction works like construction of stadium, hotel is being carried out inside the plant area. For the above constructions approximately 800 Cu.M of sand was stored near the construction site. It appears that the sand has been used extensively for various construction works since long for development of infrastructures inside the plant. The representatives of the plant were asked to produce the e-Transit Pass against the procurement of the sands, but they failed to produce the e-Transit Pass. The Competent Authority appraised the fact that, no e-Transit Passes has been generated from any sand quarry of Angul district

for transportation of sand to the plant since last one year. Hence, from the above facts it is clear that the procurement of sand for various civil constructions inside the plant area is not from the genuine source in any authorised manner.


2. During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village. Further, It is observed that quarrying activities was going on over a rocky hill of dimension approximately **(100m*40m*5m) without any valid mineral concession. The representatives of the plants failed to produce any supporting documents for the extraction. The material extracted from the un-lawful quarrying site was intended for being use in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.**
3. There is a hill over an area approximately 10 Acres with potential deposit of granites. But the source has been declared extinct after payment of only royalty by the plant without following due procedure. It is apprehended that the material from the wrongly made extinct source may be utilized by the company for their development work without authority of law.

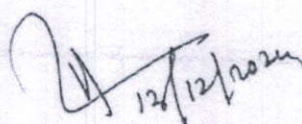
Recommendation

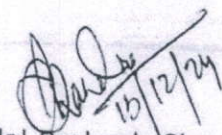
1. A details assessment of the construction works along with the estimate thereof relating to consumption of minor mineral shall be carried out by the Competent Authority.
2. The JSPL Officials to furnish all the details of the estimates where they should specify the quantity of minor mineral consumed for their construction/ infra-structure projects.
3. After evaluation of the quantity of minor mineral used for the development works inside the plant, materials found beyond the permitted quantity shall be charged with all statutory dues and

recovered from the Company basing on the market values of mineral and penalty as applicable thereof.

4. The cost price along with royalty additional charge EMF, DMF thereof of the sand dumped inside the plant premises without valid e-TP shall be recovered along with the penalty thereof from the Company.
5. The Competent Authority shall assess the quantity of boulders extracted from the quarrying site, without lawful authority and cost price of the illegally extracted boulders from the land inside the plant area shall be recovered from the Plant.
6. The Competent Authority may propose before the DSR Committee for inclusion of the potential sources lying inside the plant area, previously declared extinct, in the District Survey Report.
7. The Company may be instructed to procure any minor mineral from genuine source with valid e-TPs.


Nimalendu N Singhdeo
JDG(Tech), DoMM


Prashant Kumar Panda
DDM, HQ, DoMG


Badal Prakash Chandra
ASO, DoMM



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER
ANGUL DISTRICT

E-mail: mo.angul@gov.in

Letter No. 1334/MM

Date 27.12.2024

To

Suresh Ku. Sharma
Vice President, Project
Jindal Steel plant

Sub - Submission of necessary documents.

Ref - 2843 on dt. 24/12/24, 830/MM on dt. 30.09.24.

Sir,

In inviting reference to the subject cited above, as per the observations made by the team comprising of JDG (Tech Geology), DoMM, DDG, DoMG and ASO, DoMM with assistance of DDM, Talcher as controlling authority and Mining officer, Minor mineral, Angul on dt 02.12.24. You are hereby directed submit the below mentioned documents positively.

- Supporting Documents for the extraction being carried out on over a rocky hill in the plant area of JSPL & JSOL.
- As various Civil Construction works is being carried out inside plant premises. Kindly provide details of the ongoing project with all the statutory documents with respect to it.
- Kindly provide valid E-transit pass of the sand stored near the construction site (approx., 800 cum of sand). In addition to, Details of E -transit pass against the procurement of sands in other projects and any royalties paid against them.
- Kindly take matter as positively as any violation of OMMC Rule 2016 will lead to lawful action against the Defaulters.

This is for your kind information and necessary action.

Encl: As above

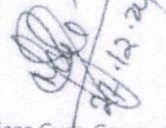
Yours Faithfully

Mining officer Cum Competent Authority
Angul District

Memo no. 1335 /MM

Copy submitted to Deputy Director of Mines, Talcher for favour of kind information and necessary action.

Dated. 27.12.2024



Mining officer Cum Competent Authority
Angul District

Memo no. 1336 /MM

Copy submitted to Collector and District Magistrate, Angul for favour of kind information.

Dated. 27.12.2024



Mining officer Cum Competent Authority
Angul District

Memo no. 1336(i) /MM

Copy submitted to Director of Minor minerals, Bhubaneswar for favour of kind information.

Dated 27.12.2024



Mining officer Cum Competent Authority
Angul District



**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER
CIRCLE, TALCHER, DIST - ANGUL.**

To No.XIV.J.1/2024 90 / Mines, Date. 10/01/2025

Satam Patnaik,
S/o- Purusottam Patnaik,
At-6th lane, Amalapada,
P.O-Angul, Dist-Angul (Odisha),
Pin:-759122.
Email:-satam.patnaik@gmail.com.

Sub:- Regarding RTI application filed by Satam Patnaik dt.09.12.2024.

Sir,

With reference to the subject cited above, I am to enclose herewith the required information as sought for in respect of your aforesaid RTI application.

Yours faithfully

Encls:-As above

[Signature] 10/01/2025
PIO -cum- Mining Officer
O/o DDM, Talcher, Talcher Circle

Memo No. 91 / mines, dt. 10.01.2025

Copy submitted to PIO (Nodal) - cum - Deputy Secretary
to Government, Steel and Mines Deptt, Govt. of Odisha, ^{for information} with
reference to Letter No. 250/sm, dt. 09/01/2025.

[Signature] 10/01/2025
Public Information Officer
Office of the Deputy Director Mines
TALCHER

111
09/01/2025

446



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER
ANGUL DISTRICT

Letter No...77.../MM

Date...08.01.2025...

To,
P.I.O., Talcher Circle,
Talcher, Angul.

Sub: Submission of report on RTI by Sri Satam Pattnaik regarding mining scam (Jamunda Jungle) by JSPL Angul.

Sir,

With reference to the subject cited above, I am herewith submitting all the related report on RTI application by Sri Satam Pattnaik regarding mining scam (Jamunda Jungle) by JSPL Angul as enclosure with this letter & action taken regarding this RTI given below.

P. Dhira

1. On reply to letter no. 2262, dated on 11-11-2024, a committee has been formed regarding "quantity reassessment of total area of 10.36 Ac in Khata No. 01, Plot No. 763/1 of Jamunda jungle. (Ref. Letter No. 1024/MM, 13-11-2024)
2. A joint field visit was conducted on date10.12.2024..... at the said site or place, but due to lack of the concerned documents & co-ordinates of that site or place, both JSPL & concerned Revenue Officer has been asked to submit the documentations, but no documents was provided neither from JSPL nor the concerned R.I. .

This is for your kind information and necessary action at your end.

End: As above.

Yours faithfully

[Signature]
08.01.25

Mining Officer, Minor Mineral
Angul District



VAKALATNAMA**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO. _____ OF 2025****IN THE MATTER OF:****SATAM PATNAIK****...APPLICANT****VERSUS****STATE OF ODISHA & ORS.****...RESPONDENTS**

KNOW ALL to whom this present shall come that I/We, Satam Patnaik, the above-named Applicant, do hereby appoint Mr. Sunil J Mathews, Ms. Jyoti Chib & Ms. Yashika Singh (herein after called the advocate/s) to be my Advocates in the above noted case authorized to them: -

SUNIL J. MATHEWS, Advocate Enrolment No. D/87/2002

JYOTI CHIB, Advocate Enrolment No. D/13114/2023

YASHIKA SINGH, Advocate Enrolment No. D/8859/2024

Chamber No. 114, 128, RK Jain Block,

Supreme Court of India, New Delhi – 110001

Email: sjmathews@gmail.com

advocatejyotirajput83@gmail.com

Mob.: +91 9311567212

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And We undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this 7th of April 2025.

Accepted subject to the terms of fees.

(Sunil J. Mathews)
D/87/2002

(Jyoti Chib)
D/13114/2023

(Yashika Singh)
D/8859/2024

(Client)